

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTH ZONE, AT CHENNAI**

ORIGINAL APPLICATION NO.147 OF 2021

IN THE MATTER OF
KOSGI VENKATAIAH

...APPLICANT

VERSUS

UNION OF INDIA
AND OTHERS

...RESPONDENTS

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Through

PLACE:MAHABUBNAGAR

Mrs.H.YASMEEN ALI

DATED:24.08.2021

Counsel for the Respondents No. 2to 5

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTH ZONE, AT CHENNAI

ORIGINAL APPLICATION NO.147 OF 2021

KOSGI VENKATAIAH ...APPLICANT

-VS-

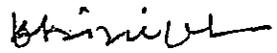
UNION OF INDIA

AND OTHERS ...RESPONDENTS

REPLY AFFIDAVIT FILED BY THE 2nd to 5thRESPONDENTS

I, K. Srinivas , S/o. Late. K. Sitharam, aged about 58 years, working as Superintending Engineer, Irrigation Circle.No.2, Mahaboobnagar, do hereby solemnly affirm and sincerely state as follows:

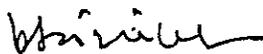
1. I am the 4th respondent herein and I am filing this reply affidavit on behalf of the respondent 2 to 5 herein and I am well acquainted with the facts of the case.
2. I submit that I deny all the allegations and averments contained in the above OA except those that are specifically admitted herein.
3. I submit that the Application is barred by limitation, tainted with malice, suppression of facts, has been filed with an oblique motive and is against the interest of the people of Telangana. At the outset, it is stated that before adverting into the merits of the case, the answering Respondents crave leave to raise certain preliminary objections which go to the root of the matter and which require adjudication at the very outset by the Hon'ble Tribunal.
4. I submit that the Applicant has alleged in the Limitation paragraph on Page No.13 of the Application that the same is filed within time. This assertion is false, as would be evident from the contents and documents attached to the Application itself and from certain other documents that have been deliberately suppressed by the Applicant.


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5. I submit that the Applicant has filed the present Application under Section 14 of the National Green Tribunal Act, 2010 (**NGT Act**) which provides that an application for adjudication of disputes under that section should not be entertained by this Hon'ble Tribunal unless it is made within a period of 6 months from the date when the "cause of action first arose". Any condonation of delay, though not sought for in the present case, is restricted under the proviso to Section 14, to a maximum of 60 days.
6. I submit that The Palamuru - Ranga Reddy Lift Irrigation Scheme (**PRLIS**) was planned and the subsequent land acquisition process for this purpose was started in the year 2015. PRLIS had received approval from the Government vide G.O.Ms No. 105 (Irrigation and CAD (Projects - I) Department) on 10.06.2015 (almost six years back) after which a Land Acquisition Notification was published on 25.08.2015 for acquisition of necessary land for works in relation to PRLIS. The Petitioner contents that he is resident of Mudireddipally village, Rajapur Mandal, Mahabubnagar District and he says that the cause of action is taking place near his village, hence he filed the present application, in fact, the application is absolutely time barred and beyond the limitation prescribed under the National Green Tribunal Act 2010; the Government of Telangana, represented by its Executive Engineer, I&CAD department issued letter dated: 15.09.2017 is annexed as **Annexure R-1** addressing the Executive Engineer, PRLIS Division-6 &5, Jadcherla according permission for lifting of BC soils from the tank

beds of minor irrigation tanks in Rajapur and Balanagar Mandals for formation of Udandapur Reservoir in Jadcherla Mandal under Palamuru Rangareddy Lift Irrigation Scheme subject to complying certain conditions pursuant to the said permission accorded, the authorities concerned have started utilizing the B.C soils from the tank beds from October, 2017 onwards; the petitioner being a resident of the same Rajapur mandal and removal of B.C soils was occurring near to his village and if he had any grievance he should have approached the Hon'ble Tribunal four years back but not at the fag end of formation of the Udandapur Reservoir bund.

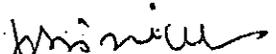
7. I submit that the Applicant even cannot contend that he has the limitation to file the present Application due to a recurring cause of action as the same is contrary to Section 14 of the NGT Act which clearly does not provide for a recurring cause of action and rather states that in the series of events, limitation would specifically be counted from when the cause of action first arose. Hence, the very basis on which the present Application is predicated is defective, and the same is therefore time barred.
8. I submit that the present Application has been filed on 06.07.2021 which is clearly outside the period of limitation and is therefore fit to be dismissed in limine without any requirement of further proceedings or hearings on the merits of the Application, which in any case is a frivolous attempt to stall a welfare project. No sufficient cause for


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filing the Application outside the statutory limitation period has been mentioned or provided.

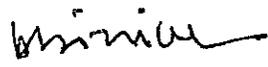
9. I submit that the Application is an abuse of process of the law - the Applicant has not approached with clean hands. Several attempts have been made by interested parties in the past months to stop PRLIS on some premise or the other, but no restraint order had been passed by any judicial forum in any of those proceedings. There appears to be a set of individuals or some association, which does not want that the people of the State of Telangana and the citizenry of Hyderabad to get the benefit of water that would be provisioned by this scheme, and they have been misusing the process of law by filing frivolous and malicious petitions in different courts to somehow restrain or delay its further progress.

10. I submit that the grievance of the applicant is pertaining to lift 4, where Udandapur Reservoir works are taking place and the project authorities are extracting soil from number of lakes, agriculture lands to build the bund. The illegal extraction of soil is going on in Nasarullabad Cheruvu, Polepally Cheruvu in Jadcherla mandal, Edgonpally Cheruvu, Boorgu cheruvu of Rajapur, Nalla cheruvu of Kucherla village, Roppukunta lake, Tungakunta lake, Kothakunta lake of Chennavelly village in Rajapur mandal, Kuchur Cheruvu, Yenmangandla Cheruvu, Lokirevu Cheruvu, Lenkala Cheruvu in Chennareddipally Village, Ippatur Cheruvu in Nawabpet Mandal.


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11. I submit that the Palamuru Rangareddy Lift Irrigation Scheme (PRLIS) is one of the foremost and largest welfare projects being under taken by the Government of Telangana to supply clean potable water to the draught prone districts of Mahabubnagar, Nagarkurnool, Narayanpet, Rangareddy, Vikarabad and Nalgonda by utilizing excess flood water (90TMC) in about 60 days during the flood season from the fore shore of the Srisailem Reservoir project on Krishna river at Yellur (V), Kollapur(M) in Nagarkurnool (D) through five separate stages, ending at K.P.Laxmidevipalli (V), Kondurg (M), near Shadnagar town in Rangareddy district. These five stages each comprise of a reservoir and conduit between each reservoir for taking the water forward with pump houses being constructed where necessary. This project is to provide water for drinking water to enroute villages including Hyderabad city in First phase.

12. Therefore, I further submit that the first phase of Palamuru-Ranga Reddy Lift Irrigation Scheme envisages to provide drinking water facilities to enroute 1226 villages in 70 mandals of Mahabubnagar, Rangareddy, Narayanpet, Nagarkurnool, Vikarabad and Nalgonda Districts, Hyderabad City and water to industrial use in Mahabubnagar, Rangareddy and Nalgonda districts by constructing series of approach channels, open canals, tunnels, pump houses and reservoirs by lifting 90 TMC of flood water in 60 days during flood season (1.50 TMC per day) from foreshore of Srisailem reservoir located at Yellur (V), Kollapur (M) in Nagarkurnool district to


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K.P.Laxmidevipalli (V), Kondurg (M), in Rangareddy district which is the highest elevation in Mahabubnagar and Rangareddy districts with 5 stage lifting and then utilizing water by gravity.

13. I submit that the Uddandapur Reservoir is the 5th Storage Reservoir in this project. The work of Formation of Earthen Embankment of Uddandapur Reservoir was divided into two Packages i.e., Package-17 - From Km 0.000 to Km 6.300 & Package-18 - From Km 6.300 to Km 15.875 at Uddandapur (V), Jadcherla (M), Mahabubnagar (D). The main component of the works under the reservoir is formation Earth bund for a length of 15.875 kms, Construction of Surplus Weir and Construction of Head Sluices. These works are in progress.

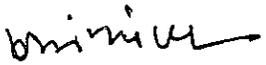
14. I submit that the Total Land required for Formation of Uddandapur Reservoir is about Ac 4925. For the formation of reservoir about 110.00 L.Cum of B.C Soils, 598.81 L.Cum of Casing Soil and 44.2 L.Cum of Manufactured Sand and R.R Stone are required.

The Chief Engineer, PRLIS has addressed a letter to Chief Engineer, Minor Irrigation, Krishna Basin vide letter no. CE/PRLIS/DCE/OT1/TS1/246 dated 31-05-2016 is annexed as **Annexure R-2** wherein it was requested to instruct the concerned officers to coordinate with PRLI Scheme officers to utilize the B.C. soils from the M.I. Tanks after conducting the suitability test for soils. Further vide Letter No.EE/IB/MBNR/DB/HD1/958, dt. 05.08.2017 is annexed as **Annexure R-3** and Letter


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No.EE/IB/MBNR/DB/HD1/1219, dt. 15.09.2017 is annexed as **Annexure R-1** permissions were obtained from the concerned Executive Engineer to utilize the B.C soils. The B.C soils also extracted from the nearby agricultural lands with consent of the farmers. Therefore, illegal mining as alleged above is baseless.

15. I submit that The allegation of the applicant that respondents have been digging lakes 10-25 feet deep resulting damage to the ecosystem of the lakes. The indiscriminate removal of soil will adversely affect the water storage capacity, quality of the lake and ground water. That the rain water may not store for longer period and entire water will vanish due to percolation is without any substance.
16. I submit that the Government of Telangana has taken up prestigious scheme namely Mission Kakatiya for restoration of minor irrigation tanks to restore them to store their original capacities and to effectively utilize of water allocated for minor irrigation sector. Further desilting will improve ground water recharging capacity and increase the capacity of the tank and thereby increase in the availability of water. As per studies conducted, it is observed that due to desilting the fluoride content in the ground water will reduce to the considerable. Silt can be used as nutrient/fertilizer to the plant which generally reduces the usage of the fertilizers.
17. I submit that the silt extracted from desilting of tanks was given to the farmers who are willing to take at free of


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cost. The following tanks are taken under Mission Kakatiya Scheme and the quantities of desilted soil is as mentioned below.

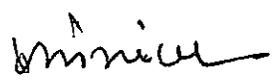
Sl.No	Description of Tank	Silt removed qty in MK (cum)	Remarks
1	Edulakunta (IppaturCheruvu), Ippaturu(V), Nawabpet(M)	1125.00	
2	LankalaCheruvu, Chennareddipally(V), Nawabpet(M)	12493.00	
3	PeddaCheruvu, Lokirev(V), Nawabpet(M)	44137.00	
4	PeddaCheruvu, Kuchoor(V), Nawabpet(M)	15098.00	
5	PeddaCheruvu, Yenmangandla(V), Nawabpet(M)	13841.00	
6	RanganayakulaCheruvu, Polepally(V), Jadcherla(M)	16339.00	
7	PeddaCheruvu, Nasrullabad (V), Jadcherla(M)	27192.00	
8	PeddaCheruvu, Edganipalli (V), Rajapur(M)	55504.00	
9	BurguCheruvu, Rajapur(V), Rajapur(M)	4786.00	
10	ThungaKunta, Chenveli (V), Rajapur(M)	2384.00	
11	NallaCheruvu, Kucherkal(V), Rajapur(M)	9947.00	

[Signature]
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12	RoppuKunta,Chenvelli (V),Rajapur(M)	1559.00	
13	KothaKunta,Chenvelli (V), Rajapur(M)	3176.00	

18. It is to submit that necessary permission was obtained from the Executive Engineer to utilize the B.C soils vide Letter No.EE/IB/MBNR/DB/HD1/958, dt.05.08.2017 and Letter No.EE/IB/MBNR/DB/HD1/1219, dt.15.09.2017 and while extraction of B.C soils the following norms were followed such as i) leaving minimum three feet layer of B.C. soils over natural ground in the tank bed ii) obtained the resolutions from the concerned village Grama panchayats iii) other than B.C. soils were not taken iv) maintaining the no excavation zone i.e., 10H distance from the toe of bund. It is vehemently denied that the lakes were not excavated for 10 to 25 feet as stated by the applicant but excavated to a depth of 4 to 6 feet only. The allegation made by the applicant is baseless and not correct.

19. I submit that the soils required for the formation of reservoir about 110.00 Lakh Cum of B.C Soils, 598.81 Lakh Cum of Casing Soils and 44.2 Lakh Cum of Manufactured Sand and R.R Stone are required. Nearly 75% of the total required Casing Soils and around 15% of B.C Soils are available in the submergence areas. While finalisation of Palamuru Ranga Reddy proposals and considering the analysis of the information furnished by the Joint Director(Agriculture), Mahabubnagar and Inspection done by the engineering officials, it is found that the areas of BC


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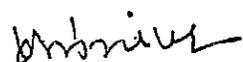
Soils are located in piecemeal around the reservoir and identified some of the villages where the extent of BC Soils above 50 Acres available for the purpose of BC Soil quarry.

20. I submit that the PRLIS Project is taken up by the irrigation department and the tanks mentioned in the above were also under the jurisdiction of irrigation department. As such separate permission for lifting the soils from other departments is not required since Irrigation department is the sole authority. However permission was taken from concerned authorities for desilting of tank like Mission Kakatiya Programme.

21. I submit that the seignorage charges at Rs.30.00 /- per Cu.m was levied on the B.C Soils from the running bills and adjusted to the concerned departments through PAO, Mahabubnagar book adjustments. The recovery statement for Seignorage charges collected is as follows
(Annexure R-4).

Recovery Statement of Seignorage charges

S. No	Material	Pacakge-17	Pacakge-18	Total Quantity (Cum)	Rate per Cu.m	Amount in Rs
1	BC Soil	1411234	2712631	4123865	30.00	12,37,15,950
2	Casing Soil	4617441	17020410	21637851	30.00	64,91,35,530
3	Manufacturing Sand and RR Stone	3,83,717	963906.57	1347624	75.00	10,10,71,7678
Total						87,39,23,248


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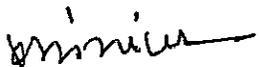
An amount of Rs **87.39** Crores was recovered towards seignorage charges for Udandapur reservoir and out of which an amount of Rs. **12.37** Crores towards B.C soil and an amount of Rs.**64.91** Crores towards casing soils were recovered till date and balance of Rs. **10.11** Crores was recovered towards Manufacturing sand and RR Stone.

22. I submit that the applicant has made representations on 12/5/21 and 21/5/21 to the Hon'ble Chief Justice of Telangana High Court, Lokayukata, Principal Secretary Irrigation, District Collector etc., praying for action on illegal soil extraction.

23. I submit that the District Collector forwarded the complaint to the local officials for verification and taking action.

As per GOMS.No. -94/I&CAD (PW-COD) Department Dated 01-07-2003 vide para 19 under caption Seignorage Charges is annexed as **Annexure R-5**, "the seignorage charges will be recovered from the contactors bills as per the rates prescribed in the contract documents for the material used on the work only instead of the practice of insisting for production of documentary evidence for having paid the seignorage charges in items of GO Ms No.243, Dated 08.05.1986 and in the absence of such production of evidence, the Imposition of five times penalty is dispensed with".

24. It is further to submit that seignorage charges at Rs.30.00 /- per Cu.m was levied on the B.C Soils from the


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running bills and adjusted to the concerned departments through PAO, Mahabubnagar book adjustments.

25. I submit that the an amount of Rs. **87.39** Crores was recovered towards seignorage charges for Udandapur reservoir and out of which an amount of Rs. **12.37** Crores towards B.C soil and an amount of Rs. **64.91** Crores towards casing and random soils were recovered till date and balance of Rs. **10.11** Crores was recovered towards Manufacturing sand and RR Stone.

26. It is stated that the contents of the applicants are incorrect as environmental clearance as per environmental Impact Assessment Notification 2006 dated 14.09.2006 is not presently required for PRLIS (as it is planned today) since it does not presently cater to irrigation. However, by way of abundant caution, the environmental clearance under the EIA notification 2006 has been applied for well in advance in anticipation for the stage when the scheme would also be extended to irrigation. The MoEF & CC has issued TOR for PRLIS vide I.No/ J-12011/31/2017-IA-(R) Dt:11.10.2017 (**Annexure R-6**) valid for 4 years. As per TOR, the project will be implemented in 2 phases.

27. Phase-I Drinking water component -

1. The scheme in its first phase envisages lifting of 90TMC of flood water in 60 days during the flood season from the fore shore of the Srisailam Reservoir on Krishna river at Yellur (V), Kollapur (M) in Mahabubnagar(D) through 5 separate stages to provide drinking water facilities to enroute 1226


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village in 70 mandals of Mahabubnagar, Rangareddy and Nalgonda Districts , Hyderabad City and so envisages to provide water for industrial use in Mahabubnagar, Rangareddy and Nalgonda Districts.

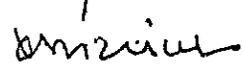
28. Phase-II Irrigation Component:

- II. In 2nd phase, canal network will be developed from the reservoirs to create irrigation to up land areas of Mahabubnagar, Rangareddy and Nalgonda districts for an ayacut of 4,97,976 ha. later on this stored water shall be used for irrigation purposes in various districts through a network of canals. In additional to the drinking water facility, it is proposed to irrigate in 4,97,976 ha of CCA in the districts of Mahabubnagar, Rangreddy and Nalgonda. A total of 15,790ha land will be acquired for construction various canals network, reservoir, temporary labour's colonies etc. No forestland is involved in the proposed project.

A) Phase -I

Under drinking water component, the main conduit works from the foreshore of Srisailam Reservoir to K.P Laxmidvipally Reservoir were divided into 21 packages. The estimates were technically sanctioned upto Udandapur Reservoir for 18 Packages.

Tenders have been called for Packages 1 to 18 i.e., upto Udandapur Reservoir and entrusted to the agencies and the works are in progress. The balance works of main conduit for Packages 19 to 21 are ready for inviting tenders.


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B) Phase-II

The MoEF&CC(GOI) have issued the terms of references(ToR) vide No. J-12011/31/2017-IA-I (R), Dated 11.10.2017 to this scheme valid till 10th October 2021. The project proponent of PRLIS, I &CAD Dept, GoTS, awarded the work to EIA-EMP studies to M/s Voyants Solutions Pvt. Ltd., Gurgaon for conducting the studies. The EIA/EMP Studies were conducted in six districts of project command area. Baseline monitoring process was conducted during monsoon and post monsoon 2019 and pre monsoon 2020. Public hearing process has been conducted on 10th August 2021 in six districts simultaneously. Soon after obtaining clearance for phase-II, irrigation component works will be taken up.

29. I submit that the scheme in its first phase of Palamuru-Ranga Reddy Lift Irrigation Scheme envisages to provide drinking water facilities to enroute 1226 villages in 70 mandals of Mahabubnagar, Narayanpet, Rangareddy, Nagarkurnool, Vikarabad and Nalgonda Districts, Hyderabad City. In second phase, canal network will be developed from the reservoirs to create irrigation to upland areas of Mahabubnagar, Narayanpet, Nagarkurnool, Rangareddy, Vikarabad and Nalgonda districts.

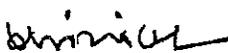
30. I submit that the Environmental clearance for drinking water purpose is not required. However creation of irrigation to upland areas of Mahabubnagar, Narayanpet,


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Nagarkurnool, Rangareddy, Vikarabad and Nalgonda districts was proposed under phase-II and necessary due procedure is being followed for obtaining the environmental clearances. As such the public hearing is conducted on 10-08-2021 at six districts for obtaining the public opinion and submission of reports is under process. So the allegation that the proponent has changing the scope of project is not correct. It is absolutely incorrect, as the Project Proponent has engaged a consultant "VOYANTS Solutions Private Limited" to conduct through investigation and tests necessary for safeguards of the environment, water bodies and people. They have taken investigation and conducted number of various tests and prepared Draft Environmental Impact Assessment report and Draft Environmental Management Plan.

31. I submit that the allegation in regard to vacating the villagers are baseless and vehemently denied as authorities never directed habitants residing in Udandapur and Valluru villages to vacate. Further Socio-Economic survey was conducted and details of the villagers were garnered for giving R& R benefits and necessary notifications will be issued shortly. There is no historical fort of archaeological importance as stated but a small fort with mud walls exist in the area which is in dilapidated condition.

32. I submit that the prayer clause is wholly denied and it is submitted that the present Application be dismissed outright with cost as the present project is taken up as a welfare scheme which has been initiated for providing basic


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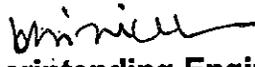
amenities of drinking water to the people of the State of Telangana. About 1226 villages and about 50 lakh distressed persons will get drinking water with Palamuru Rangareddy lift irrigation project that aims to tackle these water problems in Telangana.

33. I submit that it is settled law that provision of drinking water is a basic necessity and right to water is a fundamental right and cannot be subjugated by such frivolous legal proceedings pursued for personal benefit.

PRAYER

It is therefore prayed in light of the facts, circumstances and grounds enumerated herein above that this Hon'ble Court may be pleased to:

- A. Dismiss the present Application.
- B. Grant exemplary costs in favour of the answering Respondents.
- C. Pass any other order that this Hon'ble Tribunal so deem fit in the present case.

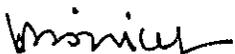

Superintending Engineer
Irrigation - Circle No. II,
Mahabubnagar.

VERIFICATION

I, K. Srinivas, S/o.Late K. Sitharam, aged about 58years, working as Superintending Engineer, Irrigation Circle.No.2, Mahaboobnagar, Telangana state on behalf of 2nd to 5th respondent, do hereby verify and declare that the contents stated in the above reply affidavit are true and correct to the best of my knowledge and belief.

DATE: 24-08-2021

PLACE:MAHABUBNAGAR


RESPONDENTS NO. 2to 5
Superintending Engineer
Irrigation -Circle No. II,
Mahabubnagar.

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ANNEXURE - R1

GOVERNMENT OF TELANGANA
IRRIGATION & CAD DEPARTMENT.

From,
Sri. D. Narsing Rao, B.Tech,
Executive Engineer, I & CADD.,
IB. Division, Mahabubnagar.

To,
The Executive Engineer, I&CADD.,
PRLIS Division No.6, & S
Jadcherla.

Lr.No.EE/IB/MBNR/DB/HD1/ 1219 Date: 15/9/2017

Sir,

Sub:- Formation of Udandapur Reservoir in Jadcherla Mandal under Palamoor - Rangareddy Lift Irrigation Scheme - Minor Irrigation Tanks nearby PRLIS reservoirs - Lifting of BC soils from Minor Irrigation Tanks - Permission accorded - Regarding.

- Ref:-
- 1) EE, PRLIS Div-6, Jadcherla Lr.No.EE/PRLIS/Dn-6/JCL/DB/82, Dated : 11.08.2017.
 - 2) EE, PRLIS Div-6, Jadcherla Lr.No.EE/PRLIS/Dn-6/JCL/DB/96, Dated : 23.08.2017.
 - 3) This Office Lr.No.EE/IB/MBNR/DB/HD1/958, Dt:05.08.2017.
 - 4) T.O.Lr.No.EE. IB.MBNR/DB/HD1/1085, Dt:24.08.2017.
 - 5) EE.PRLIS, Division No.6, Jadcherla Package 17/99m, dt:12.9.2017.

@ @ @

With reference to the above, permission is here by accorded for lifting of B.C. Soils from the tank beds of Minor Irrigation Tanks in Rajapur & Balanagar (M), for the use Formation of Undandapur Reservoir in Jadcherla Mandal under Palamoor - Rangareddy Lift Irrigation Scheme subject to following condition.

- 1) B.C. Soils shall be excavated upto the sill level of the sluice only. The Executive Engineers, PRLIS are responsible for the excavations beyond sill level of the tanks which spoil the purpose of Mission Kakatiya and also it will affect on existing command under the tanks.
- 2) On Upstream side of the tank within 10 H distance (Where H is the Height of the bund) from the toe of bund must be kept as "NO EXCAVATION ZONE" and that distance must be maintained and no excavation in the said zone is permitted.
- 3) Lifting of B.C. Soils from the Minor Irrigation sources must be used for bonafide purpose of C.O.T. filling / Hearting Zone in PRLI Scheme. Care must be taken to avoid diversion of B.C. Soils for illegal use by other persons.
- 4) Excavation shall be done strictly in Govt. Shikham Lands only. There shall not be any excavation in patta lands in the tank beds of all tanks. The Executive Engineers will be responsible for the excavations done in Patta Lands and other subsequent legal complications. The Executive Engineers are advised to take assistance of Mandal Surveyors to identify the Govt. Shikham Lands before lifting of BC soils from the tank bed.

Contd..2nd page

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- 5) The Executive Engineers shall depute their Assistant Executive Engineer, Assistant Engineers/ Work Inspectors at all tanks where excavation for lifting of BC Soil is proposed so as to avoid illegal excavation in Patta Land and to avoid excavation beyond sill level of the tanks. Regular Monitoring must be done.
- 6) Soils other than B.C. Soils like Gravel/Red Earth and sand should not be excavated or lifted from the tank bed.
- 7) The Executive Engineers are requested to obtain the suitability of BC soil for each tank before lifting from the tank beds. The soil which is not suitable for filling COT/ hearing zone, shall not be excavated/lifted in that tank.
- 8) The Executive Engineers are requested to furnish this office the weekly reports of tank wise and agency wise quantities of B.C. Soils lifted.
- 9) The Executive Engineers are requested to inform to this office once the task of lifting of the B.C. Soils is completed from the tanks.

Yours faithfully,



Executive Engineer, I&CADD.,
IB.Division, Mahabubnagar.

1. Copy submitted the Chief Engineer, Minor Irrigation (Krishna Basin), Jalasoudha Building Complex, Errum Manzil, Hyderabad for favour of information with a request to ratify the action taken by this office in permitting the Executive Engineers of PRLIS scheme of lifting of B.C. soils from Minor Irrigation Tanks for the purpose prestigious PRLIS Scheme.
2. Copy submitted to the Chief Engineer, Palamoor- Rangareddy Lift Irrigation Scheme, Jalasoudha Building Complex, Errum Manzil, Hyderabad for favour of information.
3. Copy submitted to the Collector & District Magistrate, Mahabubnagar for favour of information.
4. Copy to the Revenue Divisional Officer, Mahabubnagar for favour of information.
5. Copy submitted to the Superintending Engineer, Irrigation Circle, Mahabubnagar for favour of information with a request to ratify the action taken by this office in permitting the Executive Engineers of PRLIS Scheme for lifting of B.C. soils from Minor Irrigation Tanks for the purpose prestigious PRLIS Scheme.
6. Copy to the Dy. Executive Engineer, IB.Sub.Division, Jadcherla for information and keep monitoring of above conditions and report if any deviation.
7. Copy to the Tahsildar, Rajapur for information with a request to depute Mandal Surveyor to assist Assistant Executive Engineers of PRLIS Scheme to identified Govt. Shikham Lands in tank bed.
8. Copy to the Tahsildar, Balanagar for information with a request to depute Mandal Surveyor to assist Assistant Executive Engineers of PRLIS Scheme to identified Govt. Shikham Lands in tank bed.

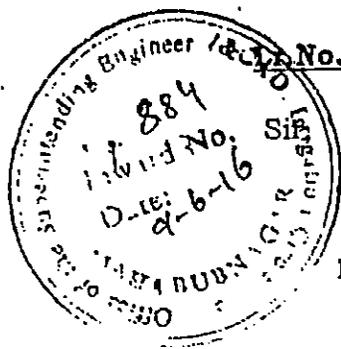

Executive Engineer, I&CADD.,
IB.Division, Mahabubnagar.

ANNEXURE - R2

GOVERNMENT OF TELANGANA
IRRIGATION & CAD DEPARTMENT

From
Sri V.Lingaraju, B.Tech.,
Chief Engineer, PRLIS,
Hyderabad.

To, 31/5 1003
The Chief Engineer,
Minor Irrigation,
Krishna Basin,
Hyderabad.



No. CE/PRLIS/DCE/OT1/TS1/ 246

Dated 3/ .05.2016

Sub:- PRLIS - Minor Irrigation tanks in Mahabubnagar District nearby
PRLIS reservoirs - Permission to utilize B.C soils - Regarding.

Ref:- Lr.No. SE/PRLIS/Circle No.1/NGKL /90 CE, Dt. 17.05.2016.

With reference to the above subject cited, it is to inform that the Government of Telangana has taken up Palamurur Rangareddy Lift Irrigation Scheme to irrigate an ayacut of 10.00 lakh acres in drought prone upland areas of Mahabubnagar, Rangareddy and Nalgonda Districts. The scheme is proposed to lift water from Srisailam foreshore to K.P Lakshmidivipally Reservoir near Parigi. The reservoirs coming under the jurisdiction of this circle are Anjanagiri, Veeranjanya, Venkatadri and Kurumurthiraya Reservoirs. There is a huge requirement of B.C soil to fill up C.O.T and forming hearing zones in these reservoirs.

In this regard, nearby Minor Irrigation tanks were identified for the, respective reservoirs under the PRLI Scheme, for utilizing the B.C soils available from these M.I tanks is useful as well as beneficial to the PRLIS and fulfills the objective of Mission Kakatiya.

Therefore, I request the Chief Engineer, Minor Irrigation, Krishna Basin, Hyderabad kindly instruct the concerned officers to coordinate with PRLIS Scheme Officers to utilize the B.C soils from the M.I tanks after conducting the suitability test for soils.

Encl: List of MI tanks

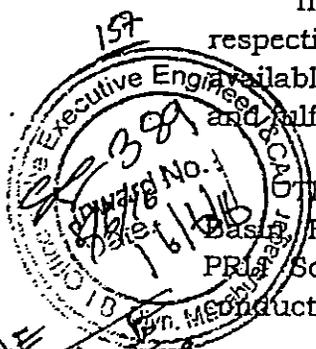
Yours faithfully,
Chief Engineer,
PRLIS, Hyderabad

K. Suresh Kumar
Chief Engineer
The Chief Engineer, Minor Irrigation
Errummanzil, Hyderabad.

for Chief Engineer
M.I. Hyds.

for SE's
problem
No. 216

DEES/ASE,
N. 7/16
pl. consult.



put up the
SE/MOAR stating
the list of tanks in
MK-I & MK-II
is completed.

16/05

DI

SE I, MOAR
Encl: (5 nos)

4/16

21/5

OT2

ASE 1

31/5

ABSTRACT**PALAMURU RANGAREDDY LIFT IRRIGATION SCHEME**

Sl.No.	Name of Mandal	Number of Tanks	Settled Ayacut in acres
1	Kollapur	4	2078-09
2	Peddakothapally	16	4416-16
3	Gopalpet	18	3541-36
4	Kodair	14	2333-31
5	Nagarkumool	6	3029-25
6	Bijinepally	13	3157-13
7	Tadoor	5	775-39
8	Telkapally	9	1928-31
9	Thimmajipet	10	1734-01
10	Addakal	29	6354-13
11	Bhoothpur	13	2606-32
12	Deverkadra	19	16162-17
13	Ghanpur	24	5698-10
14	Hanwada	9	1335-36
15	Jadcherla	9	1894-14
16	Mahabubnagar	8	2247-28
17	Nawabpet	12	1960-24
	TOTAL	218	61256-15

J. Subbaram
 Superintending Engineer
 S. Circle No-1, Nagarkurnool

19/5/16
CS

STATEMENT SHOWING THE LIST OF MINOR IRRIGATION SOURCES IN MAHABUBNAGAR DISTRICT				
REUIRED FOR PALAMURU RANGAREDDY LIFT IRRIGATION SCHEME				
S.No	Name of source	Village	Mandal	Settled Ayacut in acres
Kollapur Mandal				
1	Pedda Chervu	Molachinthapally	Kollapur	138-09
2	Zildar Tippa Project (Z.T Project)	Molachinthapally	Kollapur	1700-00
3	Kotha Chervu	Molachinthapally	Kollapur	100-00
4	Perumandla cheru	Pentlavelly	Kollapur	140-00
		Total	4	2078-09
Peddakothapally Mandal				
1	Pedda Chervu	Peddakarpamula	Peddakothapally	124-00
2	Jagannath Samudram	Gantraopally	Peddakothapally	210-00
3	Pangidi cheru	Chennapraopally	Peddakothapally	151-00
4	Pedda Chervu	Kalwakole	Peddakothapally	850-00
5	Pedda Chervu	Vencherla	Peddakothapally	323-00
6	Nallacheru	Devanthirmalapur	Peddakothapally	107-16
7	Krishnasamudram tank	Dodionipally	Peddakothapally	210-00
8	Gantaraopally anicut	Gantraopally	Peddakothapally	210-00
9	Balpalangadicheru(Nagulacheru)	Maredudinne	Peddakothapally	421-00
10	Yerragutaavagu (Anicut)	Maredudinne	Peddakothapally	180-00
11	New tank(Pochapur)	Sathapur	Peddakothapally	465-00
12	Anicut to feed Jogiralacheru	Sathapur	Peddakothapally	310-00
13	Jogirala cheru	Sathapur	Peddakothapally	211-00
14	Yaptla anicut	Yaptla	Peddakothapally	425-00
15	Chakrevu anicut	Yaptla	Peddakothapally	120-00
16	Thakkalacheru	Yaptla	Peddakothapally	100-00
		Total	16	4416-16
Gopalpet Mandal				
1	Peddacheru	Buddaram	Gopalpet	325-04
2	Takkalla cheru	Cheerkapally	Gopalpet	107-13
3	Devara cheru	Chennaram	Gopalpet	148-31
4	Bheeravani cheru	Chennaram	Gopalpet	140-05
5	Nallacheru	Chennur	Gopalpet	110-00
6	Peddacheru	Edula	Gopalpet	287-37
7	Ooracheru	Edutla	Gopalpet	136-10
8	Mogullacheru	Gollapally H/o.Chennaram	Gopalpet	164-18
9	Katwa cheru	Gopalpet	Gopalpet	323-18
10	Peddacheru	Gopalpet	Gopalpet	231-00
11	Machipally anicut	Machipally	Gopalpet	130-00
12	Peddacheru	Munnampally	Gopalpet	217-00

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S.No	Name of source	Village	Mandal	Settled Ayacut in acres
			Gopalpet	212-10
13	Peddacheru	Nagapur	Gopalpet	220-25
		Polikephad	Gopalpet	165-05
14	Mogullacheru	Ravelly	Gopalpet	345-28
15	Ooracheru	Tadparthy	Gopalpet	115-33
16	Laxmisamudram tank	Talpunoor	Gopalpet	160-05
17	Nallacheru	Yedula	Gopalpet	3541-36
18	Kothacheru	Total	18	
Kondair Mandal				
			Kodair	118-00
1	Bavaipally anicut	Bawaipally	Kodair	121-39
2	Veeradricheru	Jannumpally	Kodair	120-00
3	Khanapur anicut	Khanapur	Kodair	115-22
4	Ooracheru	Kondraopally	Kodair	145-00
5	Gundlacheru	Machipally	Kodair	589-37
6	Mailaramvagu FC to Srivarisamudram	Mailaram	Kodair	150-00
7	Muthireddypally anicut to feed Teegalkunta	Muthireddypally	Kodair	150-00
8	Muthireddypally anicut	Muthireddypally	Kodair	110-00
9	Nallacheru	Nagulapally	Kodair	167-38
10	Mogullacheru	Paspula	Kodair	155-15
11	Peddacheru	Teegalpally	Kodair	125-00
12	Machipallyvagu to feed Thimaiahkunta	Thurkadinne	Kodair	125-00
13	Thurkadinne anicut	Thurkadinne	Kodair	140-00
14	Peddacheru	Yetham	Kodair	2333-31
		Total	14	
Nagarkurnool Mandal				
			Nagarkurnool	256-00
1	Gaggalpally anicut	Gaggalpally	Nagarkurnool	142-00
2	Sripur anicut	Sripur	Nagarkurnool	105-00
3	Edulacheru	Ganyagula	Nagarkurnool	496-31
4	Nagasamudram tank	Naganool	Nagarkurnool	1700-19
5	Kesarisamudram tank	Nagarkurnool	Nagarkurnool	330-15
6	Satyasamudram	Thudkurthy	Nagarkurnool	3029-25
		Total	6	
			Bijnapally	236-12
1	Chakalivani cheru	Bijnapally	Bijnapally	254-38
2	Ooracheru	Gangaram	Bijnapally	221-21
3	Peddacheru	Khanapur	Bijnapally	102-32
4	Mysammacheru	Lattupally	Bijnapally	100-05
5	Gandicheru	Lattupally	Bijnapally	101-00
6	Ooracheru	Mahadevandet	Bijnapally	117-00
7	Mamipally	Mamipally	Bijnapally	

(25)

3

S.No	Name of source	Village	Mandal	Settled Ayacut in acres
8	Ooracheru	Manganoor	Bijnapally	162-26
9	Pentionicheru	Palem	Bijnapally	822-22
10	Ramannacheru	Vattem	Bijnapally	247-00
11	Raghupathicheru	Vattem	Bijnapally	100-27
12	Pochammacheru	Velgonda	Bijnapally	158-14
13	Bheemasamudram tank	Waddeman	Bijnapally	532-16
		Total	13	3157-13
1	Channakeshavulacheru	Balanpally	Tadoor	230.23
2	Peddacheru	Govindapally	Tadoor	220.15
3	Burgu cheru	Ilhole	Tadoor	117.18
4	Ramanna cheru	Guntakodur	Tadoor	105.00
5	Nagulacheru	Indrakal	Tadoor	102.23
		Total	5	775-39
1	Oora cheru	Ananthasagar	Telkapally	159.29
2	Chowtacheru	Chinnamudunoor	Telkapally	179.33
3	Das cheru	Daspally	Telkapally	308.38
4	Ooracheru	Gaddampally	Telkapally	105.19
5	Chintala cheru	Goutampally	Telkapally	105.00
6	Ooracheru	Laknaram	Telkapally	173.00
7	Ooracheru	Parvathapur	Telkapally	356.00
8	Peddacheru	Peddapally	Telkapally	236.01
9	Peddacheru	Telkapally	Telkapally	304.31
		Total	9	1928-31
1	Ralla cheru	Avancha	Thimmajipet	264.21
2	Ooracheru	Avancha	Thimmajipet	241.21
3	Thylam cheru	Bawajipally	Thimmajipet	263.26
4	Ooracheru	Buddasamudram	Thimmajipet	110.09
5	Kaveramacheru	Marepally	Thimmajipet	103.32
6	Nalla cheru	Marikal	Thimmajipet	119.30
7	Chowla cheru	Marikal	Thimmajipet	110.12
8	Narkulamma cheru	Naralapally	Thimmajipet	260.00
9	Ooracheru	Pothireddypally	Thimmajipet	126.10
10	Ooracheru	Appajipally	Thimmajipet	134.00
		Total	10	1734-01
Addakal Mandal				
1	Peddacheru	Addakal	Addakal	517-00
2	Shaikimacheru	Gajulapet	Addakal	111-06

(26)

S.No	Name of source	Village	Mandal	Settled Ayacut in acres
3	Gandicheru	Gajulapet	Addakal	107-17
4	Peddacheru	Gudibanda	Addakal	404-34
5	Neeradicheru	Janampet	Addakal	192-33
6	Gangaramcheru	Janampet	Addakal	128-38
7	Nagairreddycheru	Janampet	Addakal	103-00
8	Lokasamudram tank	Kandur	Addakal	330-24
9	Damarcheru	Kandur	Addakal	252-16
10	Devunicheru	Kandur	Addakal	149-16
11	Kothapatha cheru	Kandur	Addakal	114-34
12	Peddacheru	Kataram	Addakal	130-00
13	Yamrayancheru	Komreddypally	Addakal	409-00
14	Sankali kunta	Komreddypally	Addakal	206-14
15	Chandrayanicheru	Komreddypally	Addakal	183-07
16	Chowtacheru	Moosapet	Addakal	265-39
17	Ooracheru	Nandipet	Addakal	205-22
18	Kurvonikunta	Nizalapur	Addakal	209-34
19	Gurmillacheru	Nizalapur	Addakal	105-20
20	Udipillacheru	Polkampally	Addakal	214-19
21	Ooracheru	Polkampally	Addakal	184-37
22	Oblonipally	Ponnakal	Addakal	242-13
23	Nallacheru	Ponnakal	Addakal	204-23
24	Chowtacheru	Ponnakal	Addakal	150-22
25	Peddacheru	Rachal	Addakal	464-29
26	Nagaihpally cheru	Rachal	Addakal	188-00
27	Gundlacheru	Sankalmaddi	Addakal	138-23
28	Ooracheru	Shakapur	Addakal	242-13
29	Peddacheru	Vemula	Addakal	194-00
		Total	29	6354-13

No	Name of source	Village	Mandal	Settled Ayacut in acres
Bhoothpur Mandal				
1	Ramdas cheru	Amisthapur	Bhoothpur	164-07
2	Bodawani cheru	Amisthapur	Bhoothpur	141-29
3	Ooracheru	Bhoothpur	Bhoothpur	142-05
4	Elkicherla anicut	Elkicherla	Bhoothpur	40-00
5	Thimmareddycheru	Elkicherla	Bhoothpur	212-04
6	Ooracheru	Kappeta	Bhoothpur	100-34
7	Elkacheru	Kothamolgara	Bhoothpur	159-14
8	Chowta cheru	Kothur	Bhoothpur	107-30
9	Maddikhancheru	Maddigatta	Bhoothpur	331-30
10	Suddicheru	Pathamolgera	Bhoothpur	214-04
11	Mogulacheru	Pothulamadugu	Bhoothpur	262-34
12	Veerannacheru	Tatikonda	Bhoothpur	670-01
13	Thatikonda anicut	Tatikonda	Bhoothpur	60-00
		Total	13	2606-32
Deverkadra Mandal				
1	Kistarayan cheru	Ajlapur	Deverkadra	114-07
2	Baswarajcheri	Baswaihpally	Deverkadra	229-11
3	Peddacheru	Chowderpally	Deverkadra	236-12
4	Pedda cheru	Devarkadra	Deverkadra	498-18
5	Pedda cheru	Dokur	Deverkadra	281-13
6	Bandam katwa	Dokur	Deverkadra	150-32
7	Gopanpally anicut to Feeding Ooracheru & Srikunta	Gopanpally	Deverkadra	427-13
8	Pedda cheru	Gopanpally	Deverkadra	143-30
9	O-M-C-From Peddavagu Direct Irrigation	Gudibanda	Deverkadra	201-20
10	New Isrampally anicut	Isrampally	Deverkadra	479-36
11	Old Isrampally anicut	Isrampally	Deverkadra	133-00
12	Peddacheru	Jinigirala	Deverkadra	145-14
13	Pedda cheru	Kaukuntla	Deverkadra	347-34
14	Thummal cheru	Kaukuntla	Deverkadra	132-10
15	Laxmiraj cheru	Laxmipally	Deverkadra	118-00
16	Pedda cheru	Perur	Deverkadra	226-18
17	Mothukulakunta	Rekulampally	Deverkadra	166-29
18	Mallaiahkunta	Rekulampally	Deverkadra	130-00
<i>Medium Irrigation Tank:</i>				
19	Koilsagar Project	Bollaram	Deverkadra	2050-00
		Total	19	16382-17

S.No	Name of source	Village	Mandal	Settled Ayacut in acres
Ghanpur Mandal				
			Ghanpur	210-00
1	Redlakunta	Agaram	Ghanpur	187-00
2	Peerkhancheru	Anpahad	Ghanpur	171-28
3	Marricheru	Appareddyally	Ghanpur	105-00
4	Ooracheru	Baljiyally	Ghanpur	1534-29
5	Ghanpasamudram tank	Ghanpur	Ghanpur	186-00
6	Basireddycheru	Jangamaiahally	Ghanpur	183-00
7	Erla cheru	Jangamaiahally	Ghanpur	431-00
8	Nagasamudram	Kamaluddinpur	Ghanpur	120-00
9	Edulacheru	Malkapur	Ghanpur	120-00
10	Palam kunta	Malkapur	Ghanpur	104-09
11	Saikunta	Malkapur	Ghanpur	110-26
12	Neeradicheru	Mamidimada	Ghanpur	103-30
13	Gangacheru	Mamidimada	Ghanpur	326-00
14	Peddacheru	Manajipet	Ghanpur	132-11
15	Medlacheru	Manajipet	Ghanpur	314-22
16	Mankumallaiah cheru	Md.Hussainally	Ghanpur	110-17
17	Andulaiah cheru	Md.Hussainally	Ghanpur	103-00
18	Pochamma cheru	Md.Hussainally	Ghanpur	215-00
19	Budagavani kunta	Parwathapur	Ghanpur	100-04
20	Kothulakunta	Shapur	Ghanpur	340-00
21	Peddacheru	Solipur	Ghanpur	123-00
22	Ooracheru	Suraiyally	Ghanpur	106-34
23	Peddacheru	Upparaiahally	Ghanpur	260-00
24	Reddycheru	Venkatampally	Ghanpur	
		Total	24	5698-10
Hanwada Mandal				
1	Devikatwa	Gundiya	Hanwada	182-00
2	Chowdammacheru	Gundiya	Hanwada	101-14
3	Peddacheru	Hanwada	Hanwada	116-22
4	Hemasamudram tank	Ibrahimbud	Hanwada	207-37
5	Ooracheru	Peddadarpatly	Hanwada	103-38
6	Peddacheru	Tankara	Hanwada	102-38
7	Shankarasamudram tank	Thirmalgiri	Hanwada	157-07
8	Chunam katwa	Vepur	Hanwada	182-00
9	Kothacheru	Vepur	Hanwada	182-00
		Total	9	1326-36

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ANNEXURE - R3

**GOVERNMENT OF TELANGANA
IRRIGATION & CAD DEPARTMENT.**

From,
Sri. D. Narsing Rao, B.Tech,
Executive Engineer, I & CADD.,
IB. Division, Mahabubnagar.

To,
The Executive Engineer,
PRLIS Division No.5,
Jadcherla.

Letter No.EE/IB/MBNR/DB/HD1/ 958 Date : 05-08-2017.

Sir,

Sub:- Palamoor Ranga Reddy, Lift Irrigation Scheme (PRLIS)-
Package-18 formation of Udandapur Reservoir from KM.6.30 to
Km 15. 875 B.C. Soils required from various tanks under
jurisdiction of IB.Division, Mahabubnagar for package-18
Udandapur Reservoir bund - Reg.

- Ref:-
1. CE/PRLIS Lr.No.DCE/OT1/TS1/246, dt: 31.05.2016.
 2. CE(Minor Irrigation (KB)), Memo.No.DCE-1/OT2/AEE-1/2016,
dt: 30.05.2016.
 3. E.E.PRLIS Division No. 5, Jadcherla Letter No.JCL/ATO/141m,
dt: 28.7.2017.

* * *

With reference to the above subject, It is permitted to utilise the
impervious soils from the Minor Irrigation sources in Nawabpet Mandal, and
Jadcherla Mandal as per the list given by the Executive Engineer, PRLIS
Division No.5, Jadcherla vide reference cited (List is enclosed). B.C. Soils may
be lifted subject to the following conditions.

1. B.C soils can be lifted from the tanks leaving minimum three feet layer of
B.C. soils over natural ground in the tank bed.
2. Before lifting the B.C. soils from the tanks resolution from the concerned
village Grama panchayat may be obtained departmentally and requested
to communicate the same to this office.
3. Other than B.C. soils like gravel/Red earth should not be excavated or
lifted from the tank bed.
4. While excavation of B.C. soils sand layer should not be exposed, hence
leave minimum of three feet layer of B.C. soils.

Contd..2nd page

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::2::

5. On upstream side of the tank within 10 H distance from the toe of bund must kept as "NO EXCAVATION ZONE", that distance must be maintained.
6. Lifting of B.C. soils from the Minor Irrigation sources must be used for bonafide purpose of C.O.T. filling in PRLI Scheme. Care must be taken to avoid diversion of B.C. soils for illegal use by other persons.

Further I request to conduct joint inspection for the assessment of B.C. soils by both PRLIS Engineers and concern Assistant Executive Engineer/ Assistant Engineer of Minor Irrigation for the assessment of B.C. soils and submit weekly report regarding source wise, agency wise and tank wise quantities of B.C. soils lifted.

Encl:-
Tanks list for 21 village.

Yours faithfully,



Executive Engineer, I&CADD.,
IB.Division, Mahabubnagar.

Name of the work : Package-18 , Formation of Udandapur Reservoir from Km 6.300 to Km 15.875 at Udandapur (V) , Jacherla (M) , Mahabubnagar District.

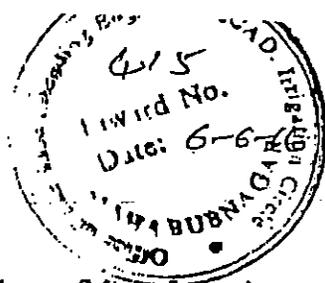
BC Soils samples collected from the following Tanks under IB-Mahabubnagar Circle.

Sl.No	Name of the Village	Name of the Tank
1	2	3
1	Kistaram	Pothireddy Cheruvu
2	Kuchuru	Chinna Cheruvu
3	Kuchuru	Pedda Cheruvu
4	Yenmangandla	Pedda Cheruvu
5	Ippatoor	Lankala Cheruvu
6	Polepally	Ranganayakula Cheruvu
7	Lokirevu	Pedda Cheruvu
8	Somasamudram	Somasamudram cheruvu
9	Guruguntla	Pedda Cheruvu
10	Pomal	Chinna Cheruvu
11	Pomal	Pedda Cheruvu
12	Jangamaiahpalli	Jangamaiah Cheruvu
13	Chowduru	Pedda Cheruvu
14	Kolluru	Pedda Cheruvu
15	Keshavaraopalli	Keshavaraopalli Cheruvu
16	Aloor	Oora Cheruvu
17	Alwanpalli	Nalla Cheruvu
18	Gopalpur	Pedda Cheruvu

19. Edgan pally (V), Balanagar Pedda cheruvu.
20. Naxabpet (V&M) Thoomu cheruvu.
21. Ropikunta Chennavalli (V), Rajupet (M).
 (i). Ropikunta jikkothakunta (ii) Thoomuku

[Signature]
 EE/PM/15/28/4/12
 Div-5, Jacherla

(34)



GOVERNMENT OF TELANGANA
IRRIGATION & CAD DEPARTMENT

Office of the Chief Engineer, (Minor Irrig.)
I & CAD Dept, Errummanzil, Hyderabad.

Memo.No.DCE-I/OT2/AEE-1/2016

Dt.30.05.2016

Sub:- Palamuru - Ranga Reddy Lift Irrigation Scheme - Minor Irrigation tanks in Mahaboobnagar District coming under submergence of PRLIS- Certain instructions - Issued -Reg.

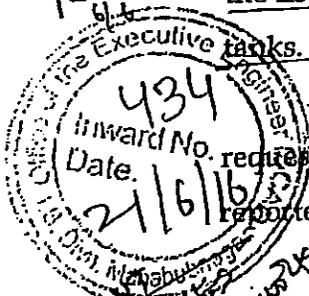
Ref:- CE/PRLIS/DCE/OT2/TS7/210, Dt:27.05.2016 communicated vide T.O. Endt. No.DCE-1/OT2/AEE1/2016, Dt:28.05.2016.

*Urgent
Pl. put up
6/6/16*

The immediate attention of the Superintending Engineer, Irrigation Circle, Mahaboobnagar is drawn to the subject cited and it is to inform that the Engineer-in-Chief (Irrigation) Hyderabad has instructed not to take up any repairs work of the Minor Irrigation tanks which are coming under the submergence of PRLIS and in and around project area.

*Urgent
DCE/EEE,
pur up immediately*

Further the Superintending Engineer is directed to contact the PRLIS authorities and finalize the list of tanks coming under proposed submergence and the list of tanks from which silt is proposed to be lifted for COT filling of PRLIS tanks.



The Superintending Engineer, Irrigation Circle, Mahaboobnagar is therefore requested to take immediate action as desired above and compliance may be reported at once.

Sd/-30.05.2016
K Suresh Kumar
Chief Engineer, Minor Irrigation

*URGENT
Copy to all
not to take up any work
in PRLIS submergence
areas.
21/6/16*

31/5/16
For Chief Engineer, Minor Irrigation (KB)

To
The Superintending Engineer,
Irrigation Circle, Mahaboobnagar

01

(35)

ANNEXURE - R4

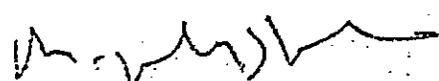
Office of the Executive Engineer,
Irrigation Division No.6, Jadcherla.

Date: 14-07-2021

CERTIFICATE

This is to certify that the following Seigniorage Charges has been deducted from the work running bills formation of Udandapur Reservoir bund from Km.0.000 to Km.6.300 of Udandapur(v) of Jadcherla Mandal taken up under PRLIS (Package-17) and adjusted to the (0853-02) through PAO Book Adjustments.

S.No.	Bill No.	Gross Amount of the bill	Seigniorage charges deducted Rs.	Abstract MB No.	Vr.No.	Date
1	1	545643316	43860702	52/2019-20	33	6.10.2020
2	2	521060795	47428196	76/2019-20	1	1.2.2021
3	3	432672108	27217405	78/PRLIS6	67	8.10.2020
4	4	385026668	29307505	89/PRLIS6	189	29.12.2020
5	5	299012585	19612229	102/PRLIS6	343	9.2.2021
6	6	119955577	11243260	105/PRLIS6	135	28.5.2021
7	7	383567678	14794647	52/2019-20	390	24.2.2021
8	8	180248611	16175155	78/PRLIS6	134	28.5.2021
9	9	112391503	7061307	52/2019-20	Bill Pending	
10	10	200688439	11100476	110/PRLIS6	Bill Pending	
11	11	59812061	4258463	128/PRLIS6	Bill Pending	
12	12	280186735	5788923	105/PRLIS6	Bill Pending	
Total		3520266076	237848268	Total Seigniorage charges amount deducted Rs.209639099/- up to 12 th bills (Excluding 9 th , 10 th , 11 th , and 12 th Part bills)		


Executive Engineer,
Irrigation Division No.6,
JADCHERLA.


Pay & Accounts Officer
Mahabubnagar
Mandal, Warangal.

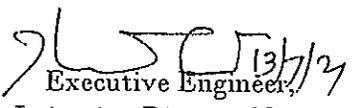
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Office of the Executive Engineer,
Irrigation Division No. 5
Jadcherla
Date: 13-07-2021

CERTIFICATE

This to certify that the following Seigniorage Charges has been deducted from the work running bills Formation of Udandapur reservoir bund from Km.6.30 to Km15.875 at Udandapur (V) of Jadcherla mandal taken up under PRLIS (Package-18) and adjusted to the (0853-02), DMF, SMET PAO Deposits through PAO Book adjustments.

Sl.No	Bill No.	Gross Amount of the bill	Seig Charges deducted	DMF in Rs.	SMFT in Rs.	Abstract MB No.	Vr. No	Date
1	1	229900170.00	Rs. 2,04,87,442	2048744	409749	17/A	341	24-04-2019
2	2	386894950.00	Rs. 2,79,11,828	2791183	558236	17/A	150	14-08-2019
3	3	666030269.00	Rs. 5,68,26,171	5682617	1136524	17/A	409	31-10-2019
4	4	390693195.00	Rs. 3,39,05,131	3390513	678102	100	117	21-01-2020
5	5	494034883.00	Rs. 4,67,57,491	4675749	935150	17/A	160	13-02-2020
6	6	478172579.00	Rs. 4,76,53,453	4765345	953069	104	355	25-11-2020
7	7	929018887.00	Rs. 8,46,29,908	8462990	1692598	90	124	21-08-2020
8	8	723223856.00	Rs. 3,10,77,020	3107702	621541	115	4	05-03-2021
9	9	502722501.00	Rs. 5,07,30,032	5073003	1014601	121	243	25-08-2020
10	10	831541121.00	Rs. 8,07,93,196	8079320	1615864	119	336	23-03-2021
11	11	<u>429355520.00</u>	<u>Rs. 55,68,506</u>	<u>556851</u>	<u>111370</u>	<u>90</u>	Bill Pending	
12	12	744680827.00	Rs. 7,15,76,842	7157684	1431537	35	330	20-03-2021
13	13	650273388.00	Rs. 3,32,90,563	3329056	665811	121	350	30-03-2021
14	14	441531340.00	Rs. 3,88,99,274	3889927	777985	104	279	30-06-2021
15	15	399879525.00	Rs. 3,97,45,798	3974580	794916	118	65	18-06-2021
Total:		Rs. 829,79,53,011	Rs. 66,98,52,655	Rs. 6,69,85,264	Rs. 1,33,97,053	Total Seig Charges amount deducted Rs.664284149/- upto 15 th bill (excluding 11th pending bill)		
		11 th bill pending	Rs.5568506	Rs.556851	Rs.111370			
		Total amount deducted and adjusted by the PAO	Rs.664284149	66428413	13285683			


Executive Engineer,
Irrigation Division No.5
Jadcherla.
13/7/21
13/7/21
13/7


Pay and Accounts Officer
Mahabubnagar

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ANNEXURE - RS

GOVT OF ANDHRA PRADESH
ABSTRACT

I&CAD Department- Tender procedures and Registration of contractors Rules – Comprehensive – Orders Issued.

IRRIGATION AND CAD (PW –COD) DEPARTMENT

G.O.MS.No .94

Date- 01-07-2003

Read the following:-

1. GOMS.NO 521, I&CAD (PW) Deptt. Dated 10-12-1984.
2. GOMS.No. 132, TR&B (RI) Deptt. Dated 11-8-1998.
3. GOMS.No. 23, I&CAD (PW) Deptt., Dated 05-3-1999.
4. GOMS.NO. 8, TR&B (R1) Deptt. Dated 08-01-2003.

ORDER:-

Government have constituted a Cabinet Sub- Committee in GO.938 TR&B [R.1] Department, dated. 29.11.2000. The Cabinet Sub- Committee examined various issues relating to revision and streamlining of tender procedures with the following objectives.

- (1) Simplification of procurement procedures.
- (2) Achieving greater transparency in procurement.
- (3) Reducing delay in procurement.
- (4) Improving quality of construction.
- (5) Ensuring timely completion of projects

2. The Cabinet Sub –Committee analyzed the deficiencies in the existing procedures in respect of registration of contractors, qualification criteria, verification of certificates, standard bidding documents, tender premium, purchase of tender documents by non-serious bidders, prevention of cartel formation, deduction of taxes at source, maintenance of assets, grading of contractors and engineers, quality control measures etc., and examined different alternatives in order to achieve better results and made recommendations to the Government for consideration. Government, after careful examination of the recommendations of the Cabinet Sub –Committee and in partial modification of the orders issued in the G.O.first 2nd and 3rd read above, have issued certain modified orders in Go 4th read above.

3. In order to simplify the adoption of the Government orders, issued in the G.Os 1st to 4th read above. Government hereby issue a comprehensive order on all the issues covered in the G.Os, in the Annexures appended to this order.

4. These orders are now made applicable with immediate effect.

5. This orders issue with the concurrence of Finance and Plg.(PW)Department U.O.Note No.

(BY ORDER AND IN THE NAME OF GOVERNOR OF ANDHRA PRADESH)

J. HARINARAYAN
PRINCIPAL SECRETARY TO GOVERNMENT

Encl: Annexure, I to VII.

To
The Engineer –in-Chief (AW/IW) (Irrigation)

All the Engineers-in-Chief & Chief Engineers of I&CAD Department.
The Engineer-in-Chief [R&B], Admn., Hyderabad.
The Commissionerate of Tenders, BRKR Bhavan, Hyderabad.
The Engineer-in-Chief, P.R. & RD, Hyderabad.

The Engineer-in-Chief [PH], Hyderabad.
The P.S. to M (M&MI)
The P.S. to Hon'ble Minister (R&B)
The P.S. to Secretary to Hon'ble Chief Minister
The P.S. to Prl. Secretary I&CAD Department.
The P.S. to Secretary (Irrigation)
The Prl. Secy. to Addl. Secretary
The Prl. Secy. to Joint Secretary(M)
The P.A. to Joint Secretary (T)
The P.A. to Joint Secretary (I)
The Prl. Secy. to Law department.
The Prl. Secy. PR&RD Department.
The Prl. Secy. MA&UD Department.
The P.S. to Spl. Chief Secretary, TR&B Department.
Sri N. Subbarami Reddy, Advisor to Government, QC 'H' block, Secretariat.
All section in Irrigation & CAD Department,
The D.D.M, Secretary/
Sf/Sc.

// forwarded by order //

SECTION OFFICER

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(Index to GO Ms No 94, I&CAD (PWW) Department Dt 01-07-2003.)

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ANNEXURE – I

(Enclosure to GO Ms No 94, I&CAD (PWW) Department Dt 01-07-2003.)

TENDER PROCEDURES

(Compendium of orders issued in GO Ms No.132, TR&B Department, dt. 11.8.1998, GO Ms No.23, I & CAD Department, dt. 5.3.1999 & GO Ms No.8, TR&B Department, dt. 8.1.2003)

(1) **PREPARATION OF REALISTIC ESTIMATES:**

(a) **Standard Data:**

- i) The standard data which forms basis for preparation of estimates for all Civil Engineering works shall be updated taking the improved construction technology in to consideration.
- ii) The Chairman Board of Chief Engineers and Engineer-in-Chief (Admn.) I&CAD Department shall complete the updation of Standard data.

(b) **Finalization of Standard Schedules of Rates (SSRs)**

The SSRs shall be finalized before June without exception every year. The preparation of SSR shall be made more transparent by associating the representatives of Construction Industry, National Academy of Construction and the Institution of Engineers (India) A.P.State Centre, at the time of finalization. For cities like Hyderabad and Visakhapatnam, Unit rates will be prepared for various component items.

(c) **Provisions to be made in the estimates:**

In order to prepare realistic estimates, the following provisions are permitted to be added in the estimate.

- i) Tax at the rate of 2% for items relating to canal digging, lining, repairing road works etc., where the earth work excavation and embankment is involved and for works other than the above, tax at 4% shall be added in the data.
- ii) A lump sum provision shall be made in the abstract estimate towards Insurance considering the agreement period and defect liability period of two year for the original works and one year for maintenance works, by obtaining details of Insurance premium from Insurance Organizations.
- iii) A Lump sum provisions shall be made in abstract estimates to meet the expenditure to be incurred by the Contractor on engaging Technical Personnel based on number of persons indicated in the tender document and permissible wages as per SSRs.
- iv) A lump sum provisions shall be made in the abstract estimate towards Banker's Charges for obtaining Bank guarantees for payment of E.M.D., performance security and release of retention amount as per prevailing procedure based on the period i.e., period of completion plus defect liability period. The Chief Engineer concerned shall assess duly obtaining the details thereof from the Scheduled Banks and suitable provision shall be made. Till than, no provision for this item need be provided.
- v) A provision at 1 percent of the cost of Cement towards construction of temporary store shed shall be added on the data of relevant items.

- (d) At the time of preparation of estimates, proper care should be taken to provided the lump sum provisions for the aforesaid items and necessary conditions also should be incorporated

in the tender document for suitable reimbursement to the contractors from out of the above provisions, however not exceeding the amounts indicated against each, on production of the Insurance policies, copies of appointment orders with payments vouchers, Bank Guarantee etc., Failing to comply with the above, reimbursement shall not be allowed but suitable penalty shall be imposed for not engaging technical personnel and the Engineer –in- Charge shall take Insurance policy at the cost of contractor duly deducting the premium from the contractor's bills. Contractor has to take policy in favor of the employer i.e., Department.

(e) **Rates for Earth work Excavation [with Machine].**

Machine rates are to be adopted in all the cases for earth work excavation where the quantities exceed 1000 cum, with relaxation on the following items of works:

- i) Earth work excavation for seating to lining for a depth of 0.10 m to 0.15m for Canals / Channels
- ii) Removal of silt and slushy soils from the Canals / Channels where depth or removal is less than 0.30m
- iii) Earthwork excavation for restricted foundation for small structures building foundations etc.,
- iv) Silt in slushy soils removal in lined canals, where movement of machinery is restricted
- v) Earthwork excavation for model sections, chutes etc., where the movement of machinery is restricted.

(2) **SANCTION OF ESTIMATES:**

a) **Administrative Approval:**

Administrative approvals to the estimates for major and medium irrigation schemes as well as schemes relating to R & B Department will be accorded in two stages.

- I) In stage -I, the administrative approval will be accorded for the following items which will help in preparation of detailed project reports.
 - i) Detailed investigation.
 - ii) Preparation of EIA and EMP reports, R&R plan, forest clearance etc.,
 - iii) Preparation of detailed designs / drawings
 - iv) Obtaining of necessary clearances
 - v) Acquisition of minimum lands required
 - vi) Completion of R&R, EMP etc.
 - vii) Shifting of utilities for R&B Works
- II) In stage-II projects will be prioritized and adequate funds be provided to complete them in realistic time frame. The second stage administrative approval will be issued only after designs are finalized, detailed investigation completed and lands are acquired for taking up works without interruption for the first two years. However, in respect of certain works such two approvals will be given straightaway on certification by the Engineer –in-Chief / Chief Engineer concerned that the Stage –I approval is not needed and that the designs are finalized, detailed investigation completed, lands are acquired and utilities are shifted for taking up the work without interruption in the first two years.

b) **Technical Sanction:**

Notwithstanding anything contained in the relevant codal provisions, APSS and Government orders with regard to the procedure of according the technical sanction, enhanced powers are delegated to the field officers as follows:

E.Es	upto	:	Rs.10 lakhs.
S.Es	upto	:	Rs.50 lakhs
C.Es	upto	:	value of the administrative approval.

c) **Limits of Technical sanction and inspection of works:**

The departmental officials should inspect works before technical sanction is accorded by the competent authority as per the monetary limits indicated below.

- For Engineers-in-Chief / Chief Engineers :: Rs.500.00 lakhs and Above.
- For Superintending Engineers :: Rs.50.00 Lakhs to below 500.00 lakhs
- For Executive Engineers :: upto Rs. 50.00 lakhs

Scrutiny of estimates should be taken up at random by authority one level higher than that competent to issue technical sanction to the estimates except in the case of Chief Engineer / Engineer-in-chief.

(3) **TENDER NOTICE / DOCUMENTS:**

- (i) Tender Notice or Notice Inviting Tenders (NIT) will be approved by the Engineers for the works for which they are competent to accord technical sanction.
- (ii) The Tender documents will be prepared by the concerned Engineers, bringing greater transparency indicating. The provisions made in the estimates for items which are reimbursable to the contractors with conditions therefore and relevant conditions relating to the implementation of the contract and other eligibility criteria on both physical and financial requirements in addition to the conditions contained in the APSS, APWD code.

(4) **TENDERS, INVITATION AND FINALIZATION:**

- (a) For the works up to Rs. 50 lakhs the tender notice shall be published in District editions of two Telugu dailies with the largest circulation. For works costing more than Rs. 50 lakhs, the tender notices will be published in one Telugu daily and one English daily having largest circulation at the State level. To reduce the cost of each publication, the format for the tender notice in the newspaper shall be finalized by the Board of Chief Engineers so that the cost of the advertisement is kept to the minimum.
- (b) The tender schedules should contain not only the quantities but also the rates worked out by the Dept. and the amount for each item and the total value of the contract. The tenderer will not be required to quote item wise. He should indicate his willingness to do the work either at the estimated value of the work of at a percentage in excess of the estimated value of the work or at a percentage less than the estimated value of the work.

(5) **COLLECTION OF EMD AT THE TIME OF ISSUING TENDER DOCUMENTS:**

In order to discourage purchase of tender documents by non-serious bidders, tender documents shall be issued to contractors on payment of Earned Money Deposit, at 1% of the estimate contract value. Successful bidder will pay balance EMD of 1½% contractor value at the time of concluding the agreement.

(6) **PREVENTION OF COLLUSION OF CONTRACTORS:**

With a view to prevent collusion or the formation into a ring by contractors, the following orders are issued:-

- (a) Tender schedules shall be issued till a date prior to the last date of submission of tenders
- (b) once a contractor buys a tender schedule he shall not be permitted to return the schedule. After buying a tender-schedule, if a contractor does not tender for the work, his EMD shall be forfeited (cash or bank guarantee or both).

(7) RECEIPT OF TENDERS:

- (i) The tender schedule shall be issued up to one day prior to the last day of submission of Tenders. The tenders shall be received at the place and time as specified in the Tender Notice. The contractor shall be allowed to submit the tender either personally or through his agent or by post. In case of submission of tender by post the risk and responsibility for either loss or delays in transit of the same is to be borne by the contractor. The tender opening authority will not consider any tender received by him after the expiry of date and time fixed for receipt of tenders.
- (ii) Tender will be received in two parts in 2 different sealed covers. Cover-A and Cover-B. The Cover -A shall contain the qualification data viz Annual Turnover and value of works under execution etc., as at para (10). The Cover B will contain the financial bid for the work in question. The cover A and Cover B will be sealed and kept in another sealed envelope (cover C) supplied by the department while issuing Tender Schedules.
- (iii) The EEs and SEs delegated with the power to invite the tenders will opened evaluate the tenders as per the qualification criteria. While opening the tenders care should be taken to first open Cover -C in the presence of the tenders or their authorized representative and other officials concerned on the specified date and time and also to verify whether the Cover -A and Cover -B are properly sealed and minutes by recorded to this effect then and there only. In case the Covers A&B or any one of them are found / unsealed, such tenders will not be opened and summarily rejected.
- (iv) First cover (cover -A) with superscription as "TECHNICAL BID" which shall contain the qualification data as described at para 3.02 will be opened.
- (v) Second Cover (Cover-B) with the superscription of "PRICE BID" shall contain the Schedule -A i.e., the statement of description of work, quantity, estimate rate and amount, price bid (Cover -B) of those tenderers who are determined as qualified as per eligibility criteria will be opened on the date specified in the tender notice and the Cover - B of un-qualified tenderers will not be opened and kept in the safe custody till the tenders are finalized and there after shall be returned to them along with EMD. The Schedule-A of price bid shall contain the working items indicated as Part-1 and LS provision as Part - 11.. The premium or discount quoted by the Contractor shall be applicable only for Part-I. However, the provisions contained in the Part-II will be operable basing on the conditions provided in the tender Schedules. The tenderers will have to state clearly their willingness to execute the work at the percentage excess or less or at par over the ECV indicated at Part-I at the space provided therein.
- (vi) Before recommending / accepting the tender, the tender accepting authority shall verify the correctness of certificates submitted to meet the eligibility criteria and specifically for experience, the authenticated agreements of previous works executed by the lowest tenderer, shall be called for.

The EMD will be returned to the qualified but unsuccessful tenderer either after finalization of tenders or on expiry of validity of tenders which ever is earlier.

(8) FINALISATION OF TENDERS:

- (i) Tenders will be finalized by the EES / SEs for the works costing up to their powers to accord technical sanctions.
- (ii) The Chief Engineer shall finalise the tenders upto Rs.2 crore. The tenders for the works costing more than Rs.2 crore will be referred to COT along with Technical Bid evaluation and Price Bid evaluation for consideration. The COT shall scrutinize the tenders submitted by Engineers-in-Chief / Chief Engineers / Project Administrators in accordance with the conditions stipulated in the Tender document and in case of any discrepancy or non-adherence to the conditions, the same shall be communicated which will be binding both on

the Tender Concluding Authority and the Contractor. In case of any ambiguity, the decision take by the COT on tender shall be final.

- (iii) Negotiations are not permitted to be conducted at any level.
- (iv) The time allowed from the date of publication of tender notices to the date of receipt of tenders is 14 days for the first call and 7 days for the second call. The tenders will be received following three box system i.e., at SEs office, if the SP of the District where the SE's office is located and one in the office of the ENC or by post to the SE concerned.

(9) **VERIFICATION OF CERTIFICATES AND EXPERIENCE:**

- a) A website will be created and maintained by Commissioner of Tenders wherein details of all contractors will be made available. Existing Contractors should submit the details of their experiences with an affidavit before the Commissioner of Tenders. The Commissioner of Tenders should place all these details on the web site. Those having objections should file before the Commissioner of Tenders, within a period of one month from the date of placement of experience particulars on the website. The Commissioner of Tenders should conduct the investigation on the objections of the contractors filed and final experience certificate should be displayed on the website within one month from the date of receipt of objections filed by the contractors. If any contractor submits false information, he will be liable for blacklisting. The Commissioner of Tenders should send proposals recommending to the Government with proper justification for black listing such of those contractors who furnish false information.
- b) All Executive agencies in different departments will be given a password for making necessary entries in the website form time to time. Updation of the information on the website shall be done by the awarding authority as and when a work is awarded. Similarly if a work is cancelled, the same should also be reflected in the website by canceling authority. Verification of certificates by sending to various agencies should be done away with while examining the eligibility. Instead, the information in the website should be used by all. This information should be cross checked by the Commissioner of Tenders every year. The Commissioner of Tenders will also examine the objections as and when received. Those giving false of objections shall be penalized up to an amount of Rs. 10, 000/-. Detailed orders in this regard will be issued separately for which proposals shall be sent by Commissioner of Tenders. The Commissioner of Tenders can also examine and have details verified suo-moto.
- c) The Commissioner of Tenders should issue pass books to each contractor containing all the details covering experience, financial capacity etc. The contractors should enclose a Xerox copy of the pass book along with tender applications. Works awarded / cancelled should be entered in the passbook by an officer not lower than the rank of Executive Engineer. The details in the passbook should tally with those in the website.

Duplicate pass books can be issued on payment of an amount of Rs.5000/ on the first occasion and Rs. 25,000/ - subsequently.

- d) Contractors who execute their works within time as per specifications shall be issued a merit certificate acknowledging their timely completion ensuring good quality. The merit certificate shall be given in a public function with due publicity to increase the prestige and standing of the contractors in the society. While giving works on nomination the contractors who have received the merit certificates for quality and timely performance, shall be given preference over others. The performance of the contractors on the works shall be obtained and maintained in the offices of the Registering authorities viz., EEs, SEs, CEs and Board of CEs. The performance shall be assessed annually and the results shall be made use of while considering applications for renewal of contractor's registrations.

(10) **QUALIFICATION CRITERIA**

A. To qualify for award of the Contract, each bidder in its name should have, during the last five years (specified financial years i.e. they should be immediately preceding the financial year in which tenders are invited)

a) Satisfactorily completed as a prime contractor, similar works of value not less than Rs. /- @ (usually not less than 50% of Estimated value of contract) in any one year.

b) Executed in any one year, the following minimum quantities of works:

- Cement concrete including RCC and PSC Cum.
- Earth work in both excavation and Embankment Cum.
- (relevant principal items be indicated
- (usually 50 percent of the expected peak quantities of construction per year)

B. Each Bidder should further demonstrate:

a) Availability (either owned or leased or to be procured against mobilisation advances) of the following Key and critical equipment for this work.

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Note: (Based on the studies carried out by the Engineer, the minimum suggested major equipment to obtain the completion of works in accordance with the prescribed construction schedule/mile stones are shown in the above list)

b) Availability of the Key personnel with adequate experience as required should be indicated based on the requirement for the work to be executed.

c) Liquid assets/credit facilities of not less than Rs. Lakhs (credit lines/letter of credit/solvency certificates from Banks etc. shall be equivalent of the estimated cash flow for three months in peak construction period)

d) EMD in the shape of Bank Guarantee in the standard format enclosed, for Rs..... (one percent of the estimated contract value) to be valid for the period as indicated at para 1.03 (d) i.e., period of completion plus defect liability period.

e) Experience relating to the works executed in State/Central Government departments or State/Central Government undertakings shall only be considered.

(11) **BID CAPACITY:**

(a) The sub contractor's / GPA holder's experience shall not be taken into account in determining the bidders compliances with the qualifying criteria. The tenderers who meet the requirement qualification criteria will be qualified only if their available bid capacity is more than the estimated value. The available bid capacity will be calculated as under:

$$\text{Assessed Available Bid Capacity} : A \times N \times 2 - B$$

Where

A= Maximum value of civil engineering works executed in any one year during the last five years (updated * price level) taking into account the completed as well as works in progress.

N= Number of years prescribed for completion of the works for which tenders are invited.

B= Value of existing commitments and ongoing works to be completed during the period of completion of works for which tenders are invited.

Note: The statement showing the value of existing commitments and ongoing works as well as the stipulated period of completion remaining for each of the works listed should be issued by the Engineer-in-Charge of Government department / undertaking not below the rank of Executive Engineer or equivalent and countersigned by the rank of SE or equivalent. The statement to the above effect will be clearly enclosed to the Bidding document, and the tenderer shall furnish the particulars invariably in the same format failing which the tender shall be treated as incomplete and summarily rejected.

@ = at * Price level. Financial turnover and cost of completed works of previous years shall be given weightage of 10% per year to bring them to, price level *

* The financial year in which bids are invited.

- (b) Even though the tenderer meets the above qualification criteria, he/she is subject to be disqualified if he/she is found to have misled or made false representation in the forms, statements submitted in proof of the qualification requirements of record of poor performance such as abandoning works not properly completed in the contract, inordinate delays in completions, litigation history and or financial failures and / or participated in the previous tendering for the same works and had quoted unreasonably high bid prices. In addition to the above, even while execution of the work, if found that the Contractor had produced false/fake certificates of experience, he/she will be black listed and work will be taken over invoking clause 60 (a) of PS to APSS.
- (c) Tenders shall be valid for a period of 1/2/3 months as the case may be. Before the expiry of the validity, the authority competent to call for tenders shall seek for further extension of validity from the contractors and in case the validity is not extended his /her tender will not be considered and the EMD shall be returned. During the period of validity if any tenderer withdraws his tender, his/her EMD shall be forfeited

(12) **QUALIFICATION CRITERIA FOR WORKS COSTING RS.10 LAKHS AND BELOW:**

The qualification criteria at para.10 as well as modified procedure of collecting EMD in the shape of Bank Guarantee will not be made applicable for the works costing Rs.10 lakhs (ECV) and below. For above works single cover system shall be followed and the EMD shall be submitted alongwith the completed Tender Schedule.

(13) **TENDER PREMIUM:**

(i) **Ceiling of Tender Premium:**

For all works the ceiling of tender premium shall be 10% . As per the guidelines, even after two calls if the tender premium quoted is more than 10%, the matter should be refer to the Government and the Government may order for a fresh call or may constitute a committee to avoid the work on nomination to a reputed contractor from the list to be maintained by the Department on the basis of performance of contractors.

(ii) **Discount Tenders:**

(Percentage less than estimated cost) : Tenders upto 15% less than the estimate may be accepted but for tenders which are less by more than 15% of the estimate, a bank guarantee or demand draft for the difference between the tendered amount and 85% of the estimate value should be taken so that the tenderer leaves the works midway and the department is forced to call for tenders for the work once again, the bank guarantee or demand draft shall be used to finance the re-tendered work.

(14) (i) **ENTRUSTMENT OF WORKS ON SELECTION BASIS:**

The tenders received are found to have abnormally high percentage or within the permissible ceiling limits prescribed but under collusion or due to unethical practices adopted at the time of tendering process, shall be rejected.

When such situation arises that even for second tender call, the reasonable percentage in fair and free environment is not received, the works will be entrusted on selection basis from out of the list of contractors who are possessing the eligibility criteria as specified in the tender document with proven track record will be selected in turns of 5 contractors at each time and will be asked to file their price bids at a specified place and time before the competent committees as stated at para 14.11 to entrust the work. The committee assessing the reasonableness of excess percentage quoted will recommend to award the work to the lowest of all the contractors participated. The contractor to whom the work is entrusted on selection basis will be provided necessary security and protection if requested at his cost.

(ii) **COMMITTEES TO ENTRUST WORKS ON SELECTION BASIS.**

For the purpose of above selection and entrustment of works to contractors the composition of the committees at District and State level and powers delegated to them are as under:

- a) For the works costing upto Rs.1 Crore, a committee consisting of the Collector of the District in which work is located, the SE concerned with the work and two Superintending Engineers of two other works Departments viz., Panchayat Raj, R&B and the Irrigation will recommend to the competent authority to award the work.
- b) For the works costing above Rs.1 Crore, the committee consisting of the COT and the Chief Engineer concerned and Engineer-in-Chief (Irrigation) will recommend and award the works on the selection basis.

(iii) **ENTRUSTMENT OF WORKS ON NOMINATION BASIS:**

- (a) For giving works on selection lists of contractors with good track record will be prepared. In preparing these lists the volume of works done by the quality of works done by them, the infrastructure possessed by them and also works on hand and their capability will also be considered. The list of contractors should be prepared and published in advance regularly i.e., once in 6 months. From these lists contractors will be called for negotiations in groups of 5 in rotation. The contractor offering to do the work at the lowest rate will be given the work. Time allowed for selection by the Committee will be 5 days.
- (b) The total value of works grounded in any year including works given through tenders or through nomination shall not exceed the budget provided to each division.

(15) **SUB-CONTRACTS:**

If the prime contractor desires to sub-let a part of the work he should submit the same at the time of filing tenders itself or during execution, giving the name of the proposed Sub-Contractor, along with details of his qualification and experience. The Tender Accepting Authority should verify the experience of the Sub-Contractor and if the Sub-Contractor satisfies the qualification criteria in proportion to the value of work proposed to be sub-let, he may permit the same. The total value of works to be awarded on sub-letting shall not exceed 50% of contract value. The extent of subletting shall be added to the experience of the sub-contractor and to that extent deducted from that of the main contractor.

- (16) **PRICE ADJUSTMENT:**
Price adjustment shall be granted where administered prices are enforced and that too for works estimated at more than Rs. 2.00 Crores and having completion period of more than 18 months. This should be applicable within the original contract period or extended period owing to departmental delays. This will not apply to cases attributed to contractors fault.
- (17) **MOBILISATION ADVANCE:**
The contractor shall have the facility of obtaining mobilization advance up to 10 % of contract value on works costing more than Rs. 1 crore against Bank Guarantee which will attract suitable rate of interest. The advance and interest shall be recovered from the contractor's bills in appropriate installments.
- (18) **CONSTRUCTION MATERIALS:**
The present practice that the contractor has to procure at his own cost the principal construction materials like cement, steel, bitumen, sand metal soils ect., shall continue.
- (19) **SEIGNIORAGE CHARGES:**
The Seigniorage charges will be recovered from Contractors bills as per the rates prescribed in the contract documents for the materials used on the work only. The present practice of insisting for production of documentary evidence for having paid the seigniorage charges in items of GO Ms No. 243, Dated 8.5.1986 and in the absence of such production of the evidence, the Imposition of five times penalty is dispensed with.
- (20) **SALES TAX:**
For sales tax / tax on works contract, contractors are given an option to opt for the composing schemes under section 5 (g) of the APGST Act and those opting for it are subject to a tax deduction of 2 % at source on the total value of the contract. In such case, the departments will not insist on production of clearance certificate and no assessment of tax will be needed.
- (21) **LIQUIDATED DAMAGES:**
The liquidated damages are imposed on the contractors as per the present practice basing on the milestones.
- (22) **PAYMENT OF BILLS:**
The contractors will be permitted to submit their work bills once in a month and payment will be made after proper check of quantity and quality with in a reasonable time limit. The final payment of the contractor should not be delayed for want of certificate from the quality control staff.
- (23) **PAYMENT FOR EXCESS QUANTITIES:**
Payments for execution of quantities, in excess of agreement quantities, should be made without delay and the BEs should take prompt action to obtain the approvals of the competent authority to make the payment to the contractors. Failure in this regard shall result in disciplinary action being taken against the concerned engineers. Similarly, final payments to contractors should not be delayed for want of a certificate from the Quality Control Staff. The Chief Engineers should ensure proper performance of the Quality Control Wing and see that they give the certificates in time on pain of disciplinary action to avoid delays in the payment of final bills to the contractors.
- (24) **QUALITY CONTROL:**
(a) The Contractor and the Engineers in charge of construction / maintenance are responsible for the quality of construction / maintenance. The departmental executing Engineers will act as Quality Assurance Engineers. The Quality Control Officials are accountable for the quality of the work where certification issued by them. They should also act as Quality Audit Engineers.

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- (b) If external agencies are engaged, for conducting quality audit, the following methodology given below should be adopted.
- i) Before inspecting the work, the external agency should inform the Head of the Department. It should conduct quality control tests as per the standard procedures in the presence of Construction and Quality Control Engineers and the Contractor who is executing the work.
 - ii) The observations of the external agencies on the quality of work should be recorded then and there and signatures of all the concerned obtained as a token of acceptance of the observations.
- (c) For all works costing more than Rs. 2.00 Crores, the Contractor shall submit quality plan and also show proof of owning Quality Laboratory or having tie -up with an established Quality Laboratory. The details of Quality Control Test Equipment required should be incorporated in the Tender Documents. The equipment needed should be standardized by individual departments depending on nature of work.
- (d) All the major contractors should be encouraged to have ISO certification and those having the same may be given preference in awarding of works.

(25) **DEFECT LIABILITY PERIOD:**

The contractors are responsible for the quality of works executed till the expiry of defect liability period, which is now prescribed as two years for both original works and maintenance works. Each department should formulate and issue guidelines based on the nature and life span of works.

(26) **TRAINING:**

Up to one percent of the budget allocation shall be set apart to train Engineers of the Departments at all levels for introducing new technologies, practices, materials in execution of works

(27) **SITE ORDER BOOK:**

The site order book shall be maintained as provided for in the Codes and it should contain the remarks and instruction of all engineers who visit the work viz., the EE, SE, CE and Engineer-in-Chief.

(28) **COMMITTEES TO RESOLVE INTER-DEPARTMENTAL PROBLEMS**

In order to expedite execution of works and to remove any difficulty that contractors may face in obtaining clearances and other infrastructure facilities from various departments such as shifting of power lines, procurement of blasting materials, power supply connection etc., at the District level, the Collector will formulate Committees and take necessary steps. The Chief Secretary will have periodical review with the concerned Secretaries and Chief Engineers in order to resolve the difficulties which could not be sorted out at District level. The Heads of the Departments are directed to constitute suitable committees at different levels for speedy settlement of the different kinds of or levels of disputes of technical nature by the Chief Engineers concerned.

ANNEXURE - II

(Enclosure to GO Ms No.94 I&CAD (PW:COD) Department dt 01-07-2003)

RULES FOR REGISTRATION OF CONTRACTORS: (As issued in GO Ms No.521, I & CAD Department, dated. 10.12.1984 and as amended in GO Ms No.8, TR&B Department, dt. 8.1.2003).

(1) REGISTRATION:

- (a) The contractors registered will be called as contractors of all Engineering Departments of A.P.State Government.
- (b) The registration of the contractors will be done in the following categories:
- (i) Civil contractors (of all public works departments)
 - (ii) Public Health Engineering.
 - (iii) Furniture
 - (iv) Electrical
 - (v) Transport
 - (vi) Fabrication and Erection of structural scheme.
- (c) Registration of contractors in each category will be done in the following classes , separately under each one or more of the classes as they may desire.
- (i) Special Class
 - (ii) Class . I
 - (iii) Class. II
 - (iv) Class. III
 - (v) Class. IV
 - (vi) Class. V
- (d) The contractors of Special Class, Class. I, Class. II and Class.III are eligible to take up the works throughout the State. The contractors of Class. IV and Class. V can tender for works only within the circle where registration is done
- (e) **Procedure for registration:** The contractor shall submit an application in the proforma given in the Annexure-IV to the concerned authority together with necessary documents in support of his application (as mentioned below). The authority competent to register the contractor in the concerned class will take action to verify the credentials and antecedents of the contractor and issue suitable order registering the contractor. Before registering in any class or category the contract shall be asked to sign in the code of conduct which shall be appended to the divisional copy of the APDSS. A draft form for issuing orders of registration to be adopted by the registering authority is given in Annexure-VI of this G.O.
- (f) The following documents shall be submitted along with the application seeking registration as a contractor in a particular class or category.
- (i) Application form (in the proforma prescribed in the Annexure-VI with Rs.2/- court fee stamp, affixed thereon.
 - (ii) Proof of payment of registration fees
 - (iii) **Solvency Certificate:**
 - (a) The Solvency Certificate for the amounts shown under item (iv) of the Annexure-III shall be obtained from the officer of the Revenue Department, of the rank not below the of the Tahsildar in the proforma in Annexure(V)(a)
 - (b) The certificates may also be obtained from a scheduled bank in the proforma given in the Annexure (V)(b).

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- (c) The Solvency certificate shall be valid for a period of one year from the date of their issue.
 - (d) The solvency for registering various class of contractors is fixed as 10% of the minimum monetary limit of that class. This will apply to all future registrations and renewal of registrations by existing contractors.
 - (iv) A list of works executed by the contractor during the past five years duly certified by the concerned departmental Engineer of the rank of an Executive Engineer or equivalent officer.
 - (v) **Latest Income Tax and Sales Tax Clearance Certificate:** The names of the firms / individuals shall be registered and included in the approved list of contractors only when they produce income tax clearance certificate in the form approved by the Income Tax authorities. No exemption from this requirement shall be granted even to the Cooperative Societies.
 - (vi) Copy of the partnership deed in the case of registration of partnership / partners / companies
 - (vii) Form ' C ' issued by the Registrar of Firms in the case of partnership / companies.
 - (viii) A copy of the Engineering Degree in the case of employed Engineering Graduates
- (g) **Rules for registration:**
- (i) The registration of contractor in any class once done shall be in force only for five (5) years in that particular class. The contractor shall register himself afresh every five (5) years thereafter. The registration shall however be done only twice in a year i.e., January and June. The existing contractors shall be given six months time for registration as contractors afresh under these rules, from the date of issue of this order.
 - (ii) While submitting the application for fresh registration in the same class or for registration in higher class, the contractor shall furnish the certificate of his performance issued by the Executive Engineer in charge of the works as detailed in Annexure.III, Sl.No.5 and Note. II against the item.
 - (iii) The cases for firms or companies, through newly framed may be considered provided concerned firms or companies have recruited or already consist of highly skilled professional Engineers and experts, in their organization.
 - (iv) A Contractor can register his name in more than one category.
 - (v) The contractor shall not apply for registration in his name and also in the name of partnership / company which runs in his name in the same class or category at a time.
 - (vi) Contractors of other States shall get themselves registered in this State before offering their tender for works in this State.
 - (vii) Application of the contractors for registration in Special Class and Class-I may be recommended by the individual Chief Engineers to the Engineer-in-Chief for placing them before the Committee of ENC's for its consideration and decision.

- (viii) The contractor already registered in a particular class can form partnership firms in the same class and category only by a separate registration foregoing his individual registration at the time of biennial registration as mentioned in Class (i) above.
- (ix) In the case of partnership / Companies any changes in the partners shall be reported to the registering authorities within one month of the date of such change.
- (x) The applicant is required to furnish the following certificate. Certified that I will employ qualified technical personnel with suitable complimentary staff to meet the requirements of the works as specified in the Tender documents.
- (h) Registration of contractors which is presently being done in each specialization in Special Class and Class-I is dispensed with. In future, Registration under these categories will be done without any specialization as is being done in respect of other categories of contractors. Existing contractors of Special Class and Class-1 will be eligible for all categories of works unless otherwise specified in the tender process, specialization if required for any works shall be specified clearly in the qualification criteria in the tender process.

The Registration of contractors shall be done as detailed.

S.NO (1)	CLASS OF CONTRACTORS (2)	MONETARY LIMITS OF WORKS (3)	REGISTERING AUTHORITY (4)
(1)	Special class	Above Rs.10.00 Crores	Committee of Engineer-in-Chief and the Commissioner, Commissionerate of Tenders.
(2)	Class -I	Above Rs. 2 Crores upto Rs. 10 Cores	Committee of Engineer-in Chief and the Commissioner, Commissionerate of Tenders.
(3)	Class -II	Above Rs. 1 Crore upto Rs. 2 Crores	Committee consisting of the Chief Engineer concerned, another Chief Engineer of the same or other Department and Member Commissioner of Tenders to be nominated by the Commissioner, Commissionerate of Tenders.
(4)	Class -III	Rs. 50 Lakhs to Rs. 1 Crore	District level Committee comprising the Superintending Engineers available in the district and a representative / nominated by the Commissioner, Commissionerate of Tenders.
(5)	Class-IV	Above Rs. 10 Lakhs upto Rs. 50 lakhs	District level Committee comprising the Superintending Engineers available in the district and a representative / nominated by the Commissioner, Commissionerate of Tenders.
(6)	Class - V	Upto Rs. 10 lakhs	Executive Engineer of the Division concerned.

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(2) DEMOTION OF CONTRACTORS:

- (a) The registering authority may demote a contractor to a lower class if he:
 - i) fails to execute contractor or executes it unsatisfactorily or is proved to be responsible for constructional defects (or)
 - ii) has no longer adequate equipment, technical personnel or financial resources: (or)
 - iii) violates any important conditions of contract:
 - iv) is responsible for any other matter which may justify his demotion to a lower class.
 - v) If litigious by nature.
- (b) The fact of and the reasons for demotion shall be communicated and two weeks time shall be given to the contractors to offer his explanation before demoting him.
- (c) Copies of the order together with a memorandum containing reasons for demotion should be forwarded to the Government through the concerned Chief Engineer and to the Engineer-in-Chief.
- (d) In case of contractor registered for more than one category or work (viz., civil sanitary, electrical, transport and fabrication and erection of structural steel), the order regarding demotion would apply only to one category unless otherwise stated in orders.

(3) SUSPENSION OF BUSINESS:

- (a) Suspension of business with a contractor may be ordered by the registering authority for any indefinite period pending full enquiry into the allegations, the registering authority is prima facie or the view that the contractor is guilty of an offence in relation to the business dealings which if established would result in his removal, black listing and it is not desirable to continue business with the contractor.
- (b) The reasons for suspension of business shall not be intimated to the contractor and two weeks time shall be given to him to offer his explanation. If the explanation is not satisfactory, action may be initiated for suspension of business.
- (c) Copies of the orders together with a memorandum containing reasons thereof should be forwarded to the Government through the concerned Chief Engineer and Engineer-in-Chief.
- (d) Suspension of business with the contractor for a specific period may be ordered to the registering authority when the contractor is responsible for minor technical offence(s) or when he fails to furnish the I.T.C. In such a case the fact of the suspension should be communicated to the contractor giving reasons for the same. This action need not be reported to the Government.

(4) REMOVAL FROM THE APPROVED LIST:

- (a) Registering authority may remove the name of a contractor from the approved list, if the contractor
 - i) has on more than one occasion failed to execute a contract or has executed it unsatisfactorily (or)
 - ii) fails to abide by the conditions of registration or is found to have given false particulars or information at the time of registration.

- iii) Persistently violates any important condition(s) of the contract; or
 - iv) Is proved to be responsible for construction defects in a number of cases;(or)
 - v) Is declared or in the process of being declared bankrupt in solvents wound up dissolved or partitioned (or)
 - vi) Persistently violates the labour regulations and rules;
- (b) The reasons for removal from the approved list shall be intimated to the contractor and two weeks time shall be given to him to offer his explanation. If the explanation is not satisfactory action may be taken to remove the contractor from the approved list. The EMD shall also be forfeited.
- (c) Copies of orders together with a memorandum containing reasons therefore should be forwarded by the registering authority to the Government through concerned Chief Engineer and the Engineer-in-Chief.
- (d) In respect of contractors registered various categories of work (civil, technical, transport and fabrication and erection of steel structure) orders regarding the removal should apply only to the particular category unless otherwise stated.

(5) BLACK LISTING :

Only the administrative department will black list the contractor.

- (a) The head of the department (Chief Engineer) may blacklist a contractor with the approval of Government, where:
- (i) there are sufficient and strong reasons to believe that the contractor or his employee has been guilty of malpractice (s) such as irregular practices including formation of ring, bribery corruption, and fraud including substitution and in tenders smuggling, pilfering of unauthorized use of disposal of Government materials issued for specific work.
 - (ii) A contractor continuously refuses to pay Government dues without showing adequate reasons.
 - (iii) A contractor or his partner or his representative has been convicted by a court of law for offence involving moral turpitude in relation to business dealing (s).
 - (iv) Security consideration including suspected disloyalty to the State as warrant.
 - (v) The EMD shall also be forfeited.
- (b) Contractor should be given an opportunity of two weeks time for offering his explanation on the proposal to black list him before taking final decision.
- (c) Copies of such orders together with the reasons for the action taken and also the names of the partners and the list of allied concerned coming within the effective influence of the blacklisted contractors will be forwarded to the Secretary of the concerned administrative department who will in turn intimate the other Departments in the Government for ordering immediate cessation of all future business with the contractor.
- (d) Decision for black listing of a contractor under sub-para 6.1 (c) will be taken by the concerned administrative department and communicated to the concerned Chief Engineer giving reasons for blacklisting the contractor as also the names of all the partners of the contractor and allied concerned coming within the effective influence of the black listed

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contractor. Blacklisting of orders would however be issued by the Chief Engineer. The Chief Engineer shall intimate the reasons for blacklisting of the contractor concerned.

- (e) Action for blacklisting a contractor should be taken only where it is established that the offence was committed in order to secure advantage to the contractor and not where the object may be to secure advantage to any employee or representative of the contractor personally.
- (f) Care should be taken to see that the contractor blacklisted does not transact business with Government under different name or title.
- (g) The administrative department in the Government while examining any case of blacklisting of a contractor may refer doubtful marginal cases for advice to the Law Department wherever justified necessary.
- (h) Once the blacklisting orders are issued they should ordinarily not be revoked unless:-
 - i) On review the Government is of the opinion that the punishment already undergone is adequate in the circumstances of the case.
 - ii) in respect of the some offence, the accused has been honorably acquitted by a court of law.
- (i) The Engineer -in-Chief shall be responsible for keeping up to date list of black listed contractors (including those black listed at the instance of the Government) and circulate the list periodically to the Chief Engineers of all the engineering departments. The Engineer -in-Chief will also circulate every quarter a list of additions and revocations during the previous quarter.

(6) **RESTORATION:**

Upgrading a demoted contractor revoking the suspension of business, restoring registration, withdrawal of blacklisting etc., may be considered at an appropriate time on the merits of each case by the authority who has passed the original orders. Copies of restoration orders should also be furnished to the concerned administrative department of the Government.

ANNEXURE - III
(ENCLOSURE TO G.O.MS.NO. 94, I&CAD (PW)-COD) DEPARTMENTNET, DT.01-07-2003)
STATEMENT SHOWING

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- I) Monetary limits upto which the Contractors are qualified to tender.
- II) Registration fees payable.
- III) Authority for Registration.
- IV) Amount for which solvency certificate is to be produced.
- V) Certificate of past experience.
- VI) Other requirements.

S. No	DESCRIPTION OF ITEM	SPL. CLASS	CLASS I.	CLASS II	CLASS III	CLASS IV	CLASS V	REMARKS
1		3	4	5	6	7	8	9
I.	MONETARY LIMITS UPTO WHICH CONTRACTORS ARE QUALIFIED TO TENDER.							
I	i) CIVIL (as per GO Ms No.8)	Above Rs.10 Crore.	Above Rs.200 Lakhs and upto Rs.10 Crore.	Above Rs.100 Lakhs and upto Rs.200 Lakhs.	Above Rs.50 Lakhs and upto Rs.100 Lakhs.	Above Rs.10 lakh and upto Rs. 50 Lakhs.	Upto Rs. 10 Lakh	As per GO Ms No.8, dt.8.1.2003.
	ii) Public Health Engineering		Above Rs.1 Lakh and upto any amount	Above Rs.50,000/- and upto Rs.1 lakh	Upto Rs.50,000/-	-	-	For works in this registration will be for Class I & II & III only.
	iii) Furniture							
	iv) Electrical							
	v) Transport		Above Rs. 2 Lakhs and upto any amount.	Above Rs.50,000/- & upto 2 Lakhs	Upto Rs.50,000/-	-	-	-do- (also see Sl.No. VI, Item 5)
	vi) Fabrication and Erection of structural steel.	Above Rs. 5 Lakhs up to any amount.	Above Rs.2 Lakhs upto Rs5 Lakhs.	Above Rs.50,000/- & upto Rs.2 Lakhs	Upto Rs.50,000/-	-	-	For this item Registration will be done only in Classes Special I, II & III only (Also See Sl.No. VI, Item 6).
II	REGISTRATION FEE	Rs.500/-	Rs.300/-	Rs.150/-	Rs.100/-	Rs.50/-	Rs.30/-	

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<p>Note:- The following instructions shall be followed while making payment of the Registration Fees. i) The Registration fees shall be paid through challan in any Government Treasury or Demand Draft (Crossed) obtained from a Scheduled Bank ii) The particulars of Head of Account to which the Registration fees id debitable shall be obtained from the Local Departmental Officers. iii) The Registration fee shall be remitted in the Form of Challan or Demand Draft in favour of E.E., of any Division of the Department concerned.</p>	<p>AUTHORITY FOR REGISTRATION: [AS PER GO MS NO.8]</p> <table border="1"> <tr> <td data-bbox="316 416 446 2405">Committee constituting of Engineers-in-Chief and the Commissioner, COT with Engineer-in-Chief [AW], I & CAD as Convenor.</td> <td data-bbox="446 416 576 2405">Committee constituting of Engineers-in-Chief and the Commissioner, COT with Engineer-in-Chief [AW], I & CAD as Convenor.</td> <td data-bbox="576 416 714 2405">Committee consisting of the Chief Engineer concerned and another Chief Engineer of the same or other Department and Member, Commissionerate of Tenders with CE concerned as Convenor.</td> <td data-bbox="714 416 844 2405">District Level Committee comprising the Superintending Engineers available in the district with Superintending Engineer concerned as Convenor.</td> <td data-bbox="844 416 974 2405">District Level Committee comprising the Superintending Engineers available in the district with Superintending Engineer concerned as Convenor.</td> <td data-bbox="974 416 1104 2405">Executive Engineer of the Division along with other Executive Engineer's in the district with concerned Executive Engineer as Convenor.</td> </tr> </table>	Committee constituting of Engineers-in-Chief and the Commissioner, COT with Engineer-in-Chief [AW], I & CAD as Convenor.	Committee constituting of Engineers-in-Chief and the Commissioner, COT with Engineer-in-Chief [AW], I & CAD as Convenor.	Committee consisting of the Chief Engineer concerned and another Chief Engineer of the same or other Department and Member, Commissionerate of Tenders with CE concerned as Convenor.	District Level Committee comprising the Superintending Engineers available in the district with Superintending Engineer concerned as Convenor.	District Level Committee comprising the Superintending Engineers available in the district with Superintending Engineer concerned as Convenor.	Executive Engineer of the Division along with other Executive Engineer's in the district with concerned Executive Engineer as Convenor.	
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III								
IV	AMOUNT FOR WHICH SOLVENCY OF CERTIFICATE ARE TO BE PRODUCED							
i)	CIVIL [As per GO Ms No.8]	Rs.100 Lakhs.	Rs.20.00 Lakhs.	Rs.10.00 Lakhs.	Rs.5.00 Lakhs.	Rs.1 Lakh.	Rs.20,000/-	
ii)	Public Health Engineering	Rs.10,000/-	Rs.10,000/-	Rs.10,000/-	Rs.5,000/-			
iii)	Furniture							
iv)	Electrical							
v)	Transport							
vi)	Fabrication & Erection of structural steel.	Rs.1 Lakh	Rs.50,000/-	Rs.25,000/-	Rs.10,000/-			
V)	CERTIFICATE OF PAST EXPERIENCE							
A)	Civil	Value of group of works to have been executed in a year.	Rs.75.00 Lakhs	Rs.15.00 Lakhs	Rs.6.00 Lakhs	Rs.3.00 Lakhs	Rs.1-00 Lakhs	
							No monetary limits for past experience is prescribed for Class V but the applicant should have functioned as an agent or an employee under Registered Class I	

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B)	Value of single work to have been executed in a year	Rs.50.00 Lakhs	Rs.10.00 Lakhs	Rs.4.00 Lakhs	Rs.3.00 Lakhs	Rs.1.00 Lakh	contractor certificate to that extent should be produced. *No monetary limit for past experience is prescribed to Class V but the applicant should have functioned as an agent or an employes under registered Class I Contractor Certificate to that effect should be produced.	
ii)	Public Health Engineering							
iii)	Furniture							
iv)	Electrical.							
v)	<u>Transport.</u>							
a)	Value of Group or works to have been executed in a year.		Rs.3.00 Lakhs	Rs.1.00 Lakh	Rs.60,000/-		The monetary values are the limits for works executed during one year but any one year during the past 5 years can be considered for the purpose of this item.	
b)	Value of single work to have been executed in a year.		Rs.2 Lakhs	Rs.75,000/-	Rs.40,000/-			
vi)	Fabrication and Erection of Structural Steel							
a)	Group of works Rs.8.00 to be executed in a year.	Rs.8.00 Lakhs	Rs.3.00 Lakhs	Rs.1.00 Lakhs	Rs.60,000/-			
b)	Value of single work to be executed	Rs.5.00 Lakhs	Rs.2.00 Lakhs	Rs.75,000/-	Rs.40,000/-			
VI	OTHER REQUIREMENT:-							
i)	Civil Contractor							Nil

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ii)	Public Health Engineering Contractors.	The Contractor shall have plumbing license or atleast have a licensed plumber in this employment engage on the work concerned.		
iii)	Furniture Contractors	Nil		
iv)	Electrical contractors	The contractors himself shall be licenced Electrical or atleast have a licenced electrician in his employment engaged on the work concerned.		
VII	TRANSPORT CONTRACTORS	The Transport Comprises of conveyances of construction materials such as Steel, Cement, Sand etc. The Class III Contractors shall possess atleast one Transport Vehicle of suitable capacity capable of carrying long structure in his name as per the registration book. The Class II Contractor shall possess two such vehicles in his name. Class I Contractor shall possess three such vehicles in his name. The vehicles shall be in good working condition. They shall not be transferred on sale during the period of contract and if done so the Registration of the Contractor shall be deemed to have been withdrawn automatically.		
VIII	Fabrication and erection of Structural Steel Contractors	The Class III Contractor shall be capable of acquiring or commanding basic lifting tackles such as tripeds, sheaves and pulleys. The Class II contract shall also be capable of acquiring or commanding winches of suitable capacity and single derrick of 20 ft, lift besides the capacity mentioned for class III above. The Class I contractor shall be capable of acquiring or commanding all the requirements mentioned for Class. II contractor and in addition he must be capable of acquiring or commanding a wilding set of suitable capacity and the services of one qualified welder must be made available. The Class I contractor shall also acquire suitable hydraulic jacks, sleepers, Mobile crane of 15 to 20 tons capacity. The contractor must have been the partner or a Director of Registered structural factory within the meaning of Factory Act, 1948.		

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ANNEXURE - IV

(ENCLOSURE TO G.O.MS.NO.94 , I&CAD (PW-COD) DEPARTMNET Dt. 01-07-2003)

FORM OF APPLICATION FOR REGISTRATION OF CONTRACTORS CIVIL / PUBLIC HEALTH ENGINEERING / FURNITURE / ELECTRICAL / TRANSPORT / FABRICATION AND ERECTION OF STRUCTURAL STEEL / CONTRACTOR.

TO

THE CHIEF ENGINEER,
MAJOR IRRIGATION , MEDIUM IRRIGATION AND MIONR IRRIGATION
HYDERABAD.

SIR,

Sub : Contractor – PWD I&P Dept – Application for registration as Class – I / II
Contractor – submitted.

I, Sri Managing
partner of
(in the case or firm)

M/s.Engineers and Contractors,
PWD, Resident Village
Taluk District a Registered Class
Contractors.....of Govt. / Corporation etc., request you to kindly register
my name / our firm asclass Contractor in the category of
Civil / Public Health Engineering / Furniture / Transport /Electrical / Fabrication and erection of
structural steel / Contractors and communication orders.

2. In this connection, I enclose the following prescribed documents for your information

- i) Treasury Challan No.....Dated:.....for Rs..... Creditable to the EE, PWDDivision Under the Head of " 882 Cash Remittances towards Registration fees.
- ii) Solvency certificate issued by competent authority for Rs..... (The solvency certificate shall be not more than one year old).
- iii) A list of works carried out by me in the past five years with their values, certified by departmental Engineer of the rank of Executive Engineer or equivalent rank.
- iv) Latest Sales Tax / Income Tax Clearance Certificate.
- v) Certified coy of the partnership deed (in the case of firm).
- vi) Form (C) issued by the Register of firm (in the case of firms only) certified.
- vii) Copy of the Engineering degree certificate issued by the Recognized University (in the case of Engineering Degree holders seeking Registration).

3. I enclose a certificate to the effect whether the applicant o any of the partner or share holders or any of the personnel working under the applicant is / are dismissed Government servants)

4. I certified that I would not get my self registered under more than one name.

5. I will get my registration renewed within 5 years from the date of Registration.

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ANNEXURE – V (a)

(ENCLOSURE TO G.O.MS.NO.94, I&CAD (PW-COD) DEPARTMNET Dt. 01-07-2003)

FORM OF SOLVENCY CERTIFICATE BY TAHSILDAR

I _____ Tahsildar of _____
_____ do hereby Certify, on being satisfied by the e
xamination of Revenue and other records and Local enquiries that _____

(here the name and address of the contractor should be mentioned) is solvent to the
extent of Rs _____ . (Rupees _____
_____)

Tahsildar
Seal of the Officer.
Taluk

Date:
Place:

ANNEXURE – V (b)

(ENCLOSURE TO G.O.MS.NO.94, I&CAD (PW-COD)DEPARTMNET DT. 01-07-2003)

FORM OF SOLVENCY CERTIFICATE BY BANKS

I _____ Managing Director / Manager / General Manager /
Agent of _____ Bank Ltd., do hereby certify that _____
_____ (here the Names and address of the contractor) to be solvent to the
extent of Rs. _____ (Rupees _____)

_____) as disclosed by the information and record which are available with the afore-
said Bank.

Date:
Place:

For the _____ Bank
(Designation of the Officer authorized to sign.)

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ANNEXURE – VI

ENCLOSURE TO G.O.MS.NO.94, I7CAD (PW-COD) DEPARTMNET Dt. 01-07-2003)

Proceedings. No. dated.....

Sub: Contractor – Registration of Class –I and Special Class (Civil) Contractors – orders – Issued.

Ref: 1)

* * *

The Board of Chief Engineers examined the applications received from the Contractors referred to for Registration as Class I / Special Class (civil) Contractor at its meeting held on and decided what their names might be registered as Class I / Special Class (Civil) Contractors for all Branches of Engineer Departments of the State Government.

2. The Chairman, Board of Chief Engineers Andhra Pradesh, Hyderabad, accordingly register the name of the following Contractors as Class I / Special Class (Civil) Contractors qualified to tender for works costing above and upto Rs.....

In terms of the rules prescribed and subject to the conditions stipulated:

Sl.No.	Name and Address of the Contractor.
1.	
2.	
3.	
4.	
5.	
6.	

3. The Managing Partner / Partners of the firms if any, which are now registered as Special Class (Civil) Contractors shall intimate the changes in the partnership deed, if any and produce fresh Solvency Certificate in the name of the substituting partners. Failure to notify the changes to the registering authority within one month of such change will entail the firm to forfeit registration and further the firms will be debarred from tendering for works.

4. The Registration will be valid upto 5 years for the date of Registration. The registering authority reserves the right to cancel or demote without notice and without assigning any reasons.

5. Application for Renewal of Registration after 5 years if desired should be submitted to this office before one month from the date of expiry of validity of Registration.

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ANNEXURE -VII (a)

ENCLOSURE TO G.O.MS.NO.94, I7CAD (PW-COD) DEPARTMNET Dt. 01-07-2003)

CASE (i) where contractor himself desires that his name may be removed.

To ..
REMOVAL FROM THE APPROVED LIST

Dear Sir (s)

- (a) As desired by you, your name is removed from the approved list of contractors of this Command / Area / Division / Circle / Unit / Project.
- (b) Action to release your security deposit / sending security bound amount is in hand

Yours faithfully,

Copy to all concerned

ANNEXURE - VII (b)

ENCLOSURE TO G.O.MS.NO.94, I7CAD (PW-COD) DEPARTMNET Dt. 01-07-2003)

CASE (ii) where contractor fails to submit valid income Tax Clearance Certificate.

To ..

REMOVAL FROM THE APPROVED LIST.

Reference : This Office Letter.No.

As you have failed to furnish a valid income Tax Clearance Certificate in spite of the notices issued to you under this Office letter (s) quoted under reference, your name is hereby removed from the approved list of this Division / Circle / Unit / Project

- 2. Action to release your Security Deposit / Standing security Bound amount is in hand.

Yours faithfully

Copy to all concerned

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ANNEXURE – VII (c)

ENCLOSURE TO G.O.MS.NO.94, I7CAD (PW-COD) DEPARTMNET Dt. 01-07-2003)

CASE (iii) for any other reason mentioned in the Standardized code.

To

REMOVAL FROM THE APPROVED LIST

Dear Sir (s)

Your name is hereby removed from the list of approved contractors of this Division /
Circle / Unit / Project.

Yours faithfully

Copy to all concerned

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

TR&B Department – Registration of Contractors and Tender Rules – Modified Orders – Issued

TRANSPORT, ROADS & BUILDINGS (ROADS) DEPARTMENT

G.O.Ms.No.8

Dated : 08-01-2003

1. G.O.Ms.No.521, Irrigation (P.W) Deptt, dt. 10-12-1984
2. G.O.Ms.No. 132, TR&B (R. I) Deptt, dt.11-8-1998.
3. G.O.Ms.No. 23, Irrigation and Command Ares Development (P.W.COD) Deptt., dated: 2-3-1999.
4. G.O.Rt.No.938, TR&B (R.I) Deptt., dated: 29-11-2000.
5. From G.A. (Cabinet) Deptt., U.O.No.269(6)/2002, dt.7-10-2002.

@ @ @

ORDER

Government have constituted a Cabinet sub-Committee in the reference fourth read above. The Cabinet sub-committee examined various issues relating to revision and streamlining of tender procedures with the following objectives.

- 1) Achieving greater transparency in procurement
 - 2) Simplification of procurement procedures
 - 3) Reducing delay in procurement
 - 4) Improving quality of construction
 - 5) Ensuring timely completion of project
- (c) The Cabinet Sub-Committee analysed the deficiencies in the existing procedures in respect of registration of contractors, criteria, verification of certificates, standard bidding documents, tender premium, purchase of by non-serious bidders, preventions of cartel formation, deduction of taxes at source, maintenance of assets, grading of contractors and engineers, quality control measures etc., and examined different alternatives in order to achieve better results and made recommendations to the Government for consideration, Government, after careful examination of the recommendations of the Cabinet Sub-Committee and in partial modification of the orders issued in the G.O.first read above read with G.O.s 2nd and read above hereby issue the following orders.

(1) Registration of Contractors

Registration of contractors which is presently being done in each specialisation in special class and class-I is dispensed with. In future Registration under these categories will be done without any specialisation is being done in respect of other categories of contractors. Existing contractors of special class and class- I will be eligible for all categories of works unless otherwise specified in the tender process specialisation if

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required for any works shall be specified clearly in the qualification criteria in the tender process.

The Registration of contractors shall be done as detailed.

S.No	Class of Contractors	Monetary limits of works	Registering Authority
1	Special Class	Above Rs. 10.00 Crores	Committee of Engineer-in-Chief and the Commissioner, Commissioner of Tenders.
2	Class-I	Above Rs.2 Crores Upto Rs. 10 Crores	Committee of Engineer-in-Chief and the Commissioner, Commissioner of Tenders.
3	Class-II	Above Rs. 1 Crores Up to Rs.2 Crores	Committee consisting of the Chief Engineer concerned, another Chief Engineer of the same or other Department and a Member of Commissionerate of Tenders to be nominated by the Commissioner, Commissionerate of Tenders.
4	Class-III	Rs. 50 Lakhs to Rs. 11 Crore	District level Committee comprising the Superintending Engineers available in the district and a representative. Nominee of the Commissioner of Tenders.
5	Class-IV	Above Rs. 10 Lakhs Upto Rs. 50 Lakhs	District level Committee comprising the Superintending Engineers available in the district and a representative. Nominee of the Commissioner of Tenders.
6	Class-V	Up to Rs. 10 Lakhs	Executive Engineer of the Division concerned

The solvency of registering various class of contractors is increased to 10% of the minimum monetary limit of that class. This will apply to all future registration and renewal of registrations by existing contractors.

2. Qualification criteria, verification of certificates and Experience.

A website will be created and maintained by Commissioner of Tenders wherein details of all contractors will be made available. The Commissioner of Tenders shall finalise in consultation with Engineer-in-Chief (Irrigation) and Engineer-in-Chief (R&B) the format and the details to be kept in the Web-site within two months of the issue of this G.O. and send proposals to Government and obtain approval. Existing Contractors should submit the details of their experiences with an affidavit before the Commissioner of Tenders within 3 months from the date of issue of this order. The Commissioner of Tenders should place all these details on the web site. Those having objections should file before the Commissioner of Tenders, within a period of one

month from the date of placement of experience particulars on the website. The Commissioner of Tenders should conduct the investigation on the objections of the contractors filed and final experience certificate should be displayed on the website within one month from the date of receipt of objections by the contractors. If any contractor submits false information, he will be liable for black listing. The Commissioner of Tenders should send proposals recommending to the Government with proper justification for blacklisting such of those contractors who furnish false information.

All Executive agencies in different departments will be given a password for making necessary entries in the Website from time to time. Updation of the information on the Website shall be done by the awarding authority as and when a work is awarded. Similarly if a work is cancelled, the same should also be reflected in the website by the canceling authority. Verification of certificates by sending to various agencies should be done away with while examining the eligibility. Instead, the information in the website should be used by all. This information should be cross checked by the Commissioner of Tenders every year. The Commissioner of Tenders will also examine the objections as and when received. Those giving false objections shall be penalised up to an amount of Rs.10,000/- Detailed orders in this regard will be issued separately of which proposals shall be sent by Commissioner of Tenders. The Commissioner of Tenders can also examine and have details verified suomoto.

The Commissioner of Tenders should issue pass books to each contractor containing all the details covering experience, financial capacity etc., The contractors should enclose a xerox copy of the pass book along with tender applications. Works awarded / cancelled should be entered in the passbook by an officer not lower than the rank of Executive Engineer. The details in the passbook should tally with those in the website.

Duplicate pass books can be issued on payment of an amount of Rs.5000/- on the first occasion and Rs.25,000/- subsequently.

3. Adoption of standard bidding document

The Commissioner of Tenders should submit a standard bidding document within three months to the Government for approval.

4. Ceiling on tender premium

For all works the ceiling of tender premium shall be 10%. As per the guidelines, even after two calls if the tender premium quoted is more than 10%, the matter should be referred to the Government and the Government may order for fresh call or may constitute a Committee to award the work on nomination to a reputed contractor from the list to be maintained by the Department on the basis of performance of contractors.

5. Collection of E.M.D. at the time of issuing tender document.

In order to discourage purchase of tender documents by non-serious bidders tender document shall be issued to contractor on payment of Earnest Money Deposit, at 1% of the Estimated Contract Value. Successful bidders will pay balance Earnest Money Deposit of 1

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½ % Contract Value at the time of concluding the agreement. This requirement should also be applicable even in ease of e-procurement.

6. Prevention of cartel formation

Any bidder who is afraid to drop his bid in the tender box on the specified date can send his tender by post with the requisite Earnest Money Deposit so as to reach one day prior to the last date of receiving of tender/ auction . He can also participate at the time of tender opening/ auction.

E-procurement should be adopted by all Engineering departments on adoption by the Government.

7. Maintenance contracts

The Contractors are responsible for the quality of works executed till the expiry of defect liability period which is now prescribed as two years. Each department should formulate and issue guidelines based on the nature and life span of works.

8. Grading of Contractors and Engineers.

8.

Grading of contractors should be undertaken depending on their performance, maintenance of works and adherence of agreement conditions. The Commissioner of Tenders shall take action and finalise the modalities of grading of contractors within 60 days of the issue of this G.O and submit proposals to Government. The grading should be updated every year on 1st June.

Like wise, the Engineers should be graded depending on their performance for which all Engineer Departments should issue guidelines that are specific to them.

9. Quality Control

The Contractor and the Engineers incharge of construction/ maintenance are responsible for the quality of construction / maintenance. The Departmental executing Engineers will act as Quality Assurance Engineers. The Quality Control officials are accountable for the quality of the work where certification issued by them. They should also act as Quality Audit Engineers for which proposals with detailed guidelines should be sent by ENC (Administration) (R&B).

If external agencies are engaged, for conducting quality audit, the following methodology given below should be adopted.

- (a) Before inspecting the work, the external agency should inform the Head of the Department. It should conduct quality control tests as per the standard procedures in the presence of Construction and Quality of Control Engineers and the Contractor who is executing the work.

The observations of the external agencies on the quality of work should be recorded then and there and signatures of all the concerned obtained as token of acceptance of the observations.

9. 10). For all work costing more than Rs.2.00 Crores, the Contractor shall quality plan and also show proof of owning Quality Laboratory or having tie-up with an established Quality Laboratory. The details of Quality Control Test Equipment required should be incorporated in the Tender Documents. The equipment needed should be standardized by individual departments depending on nature of work.

11). Price adjustment shall be granted where administered prices are enforced and that too for works estimated at more than Rs. 2.00 Corers and having completion period of more than 18 months. This should be applicable within the original contract period or extended period owing to departmental delays. This not apply to cases attributed to contractors fault.

12). Powers delegated to the Chief Engineer/ Engineer-in-Chief to finalise tenders are enhanced from Rs. 100.00 Lakhs to Rs.200.00 Lakhs in view of the cost escalation. However, separate orders issued in regard to National Highways works shall hold good.

13). Sub-Contracts

If the prime contractor desires to sub-let a part of the work, he should submit the same at the time of filing tenders itself or during execution, giving the name of the proposed Sub-Contractor, along with details of his qualification and experience. The Tender Accepting should verify the experience of the Sub-Contractor and if the Sub-Contractor satisfies the qualification criteria in proportion to the value of work proposed to be sub-let, he may permit the same. The total value of works to be awarded on sub-letting shall not exceed 50% of contract value. The extent of subletting shall be added to the experience of the sub-contract or and to that extent deducted from that of the main contractor.

14). Limits of technical sanction and inspection of works.

The Departmental officials should inspect works before technical sanction is accorded by the competent authority as per the monetary limits indicated below.

For Engineers-in-Chief / Chief Engineers	Rs. 500.00 Lakhs and above
For Superintending Engineers	Rs.50.00 Lakhs to below 500.00 Lakhs
For Executive Engineers	Up to Rs. 50.00 Lakhs

Scrutiny of estimates should be taken up at random by authority one level higher than that competent to issue technical sanction to the estimates except in the case of Chief Engineer/ Engineer-in-Chief.

15). Training

Up to one percent of the budget allocation shall be set apart to train Engineers of the Departments at all levels for introducing new technologies, practices, materials in execution of works

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Orders issued by Information, Technology and Communication Department and other Departments on "e" procurements will be implemented by all Engineering Departments to the extent they are applicable to them.

Further orders on tender procedures will be issued in consultation with the concerned departments.

3. This order issues with the concurrence of Finance Department vide their . C.No.54/PES/2003, dated: 04-01-2003

(BY ORDER AND IN THENAMR OF THE GOVERNOR FOR ANDHRA PRADESH)

J. RAMBABU .
SPL. CHIEF SECRETART TO GOVERNMENT

To

The Engineer-in-Chief (R&B) Admn., Hyderabad.
The Managing Director , A.P.R.D.C. and Ex-Office Engineer-in-Chief, Hyderabad.
The Chief Engineer (R&B) Roads, Hyderabad.
The Chief Engineer (R&B) Buildings , Hyderabad.
The Chief Engineer (R&B) NABARD, Hyderabad.
The Chief Engineer (R&B) National Highways, Hyderabad.
The Commissioner of Tenders, D.R.K.R. Bhavan, Hyderabad.
The Engineer-in-Chief (R&B), I&CAD, Hyderabad.
The Engineer-in-Chief (R&B) P.R. & R.D. Hyderabad.
The Egineer-in-Chief (R&B) (P.H), Hyderabad.

Copy to

The P.S to Hon' ble Minister (R&B).
The P.S to Secretary to Hon'ble Chief Minister.
The Principal Secretary to Government, I & CAD.
The Principal Secretary to Government, Law Department.
The Principal Secretary to Government, P.R& R.D.
The Principal Secretary to Government, M.A.& U.D.
The Principal Secretary to Government, Finance Department.
The P.S. to Spl. Chief Secretary to Government , TR & B Department.
All Section in (R&B) Wing / O.P.
The G.A. (Cabinet) Department.

//forwarded by order//

SECTION OFFICER

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ANNEXURE-R6

No.- J-12011/31/2017-IA-I (R)
Ministry of Environment, Forests and Climate Change
Government of India
[IA-I Division]

Indira Paryavaran Bhawan
3rd Floor, Vayu Wing
Jor Bagh Road
New Delhi-110003
Dated: 11th October 2017

To
Shri V. Lingaraju
Chief Engineer
Irrigation and CAD Department
Government of Telangana,
5th Floor, Jalasoudha Building, Erramanzil,
Hyderabad - 500082

Subject: Palamaru Rangareddy Lift Irrigation Scheme in Mahabubnagar, Rangareddy & Nalgonda Districts of Telangana by Irrigation and CAD Department, Government of Telangana - TOR - regd.

Sir,

This has reference to your letter No. CE/PRLIS/DCE/O.T-1/T.S1/2215 dated 28.8.2017 on the above-mentioned subject.

2. The above proposal was appraised by the Expert Appraisal Committee (EAC) for River Valley & Hydroelectric Power Projects (RV & HEP) in its 8th meeting held on 22.9.2017. The comments and observations of EAC may be seen in the Minutes of the meeting that are available on the Ministry's website.
3. It was noted that the scheme in its first phase envisages lifting of 90 TMC of flood water in 60 days during the flood season from the fore shore of the Srisailem reservoir on Krishna river at Yellur (V), Kollapur (M) in Mahabubnagar (D) through 5 separate stages to provide drinking water facilities to enroute 1428 villages in 74 mandals of Mahabubnagar, Rangareddy and Nalgonda Districts, Hyderabad City and also envisages to provide water for industrial use in Mahabubnagar, Rangareddy and Nalgonda Districts. The Cultural Command Area (CCA) is 4,97,976 ha. The total land requirement for the project is 15,790 ha. There is no displacement as no habitation is coming under submergence.
4. In 2nd phase, canal network will be developed from the reservoirs to create irrigation to up land areas of Mahabubnagar, Rangareddy and Nalgonda districts for an ayacut of 4.97,976 ha. Later on, this stored water shall be used for irrigation purposes in various districts through a network

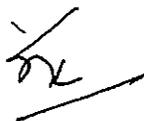
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of canals. In addition to the drinking water facility, it is proposed to irrigate in 4,97,976 ha of CCA in the districts of Mahabubnagar, Rangareddy and Nalgonda. A total of 15,790 ha land will be acquired for construction various canals network, reservoir, temporary labourers colonies, etc. No forestland is involved in the proposed project.

5. The proposed project is located at a distance of 11.95 km from the core of Amrabad Tiger Reserve, 2.56 km from the buffer and 1.56 from the proposed Eco-Sensitive Zone (ESZ) of Amrabad Tiger Reserve. The total cost of the project is about Rs. 35,200 Crores and likely to be completed in 30 months.

6. Based on recommendations of the EAC, the Ministry of Environment, Forest & Climate Change, hereby accords a fresh clearance for pre-construction activities at the proposed site as per the provisions of the Environmental Impact Assessment Notification, 2006 and subsequent amendment, 2009 along with the following Terms of Reference (ToR) for the preparation of EIA/ EMP report:

- a) The EIA/EMP report should contain the information in accordance with provisions & stipulations as given in the **Annexure-I**.
- b) The consultant engaged for preparation of EIA/EMP report has to be registered with Quality Council of India (QCI/ NABET under the scheme of Accreditation & Registration of MoEF. This is a pre-requisite.
- c) Consultant shall include a "Certificate" in EIA/EMP report regarding portion of EIA/EMP prepared by them and data provided by other organisation(s)/ laboratories including status of approval of such laboratories.
- d) The draft EIAA/EMP report prepared as per **Annexure-I** should be submitted to the State Pollution Control Board Committee concerned for conducting Public Consultation as per the provisions stipulated in EIA Notification of 2006. Public Hearing, which is a component of Public Consultation, shall be held district wise at the site or in its close proximity as prescribed in Appendix (IV) of EIA Notification, 2006. The draft EIA/EMP report is to be submitted to SPCB etc. sufficiently before the expiry of the ToR validity so that necessary amendments in EIA/EMP can be undertaken based on public hearing and the same is submitted to MoEF&CC before expiry of validity.
- e) The PP has disclosed during the TOR presentation that Monsoon season data has been collected in 2017 for this project and requested the EAC to accept the same for use in the EIA/EMP report. The committee accepts that the Monsoon data collected can be included in the EIA/EMP report.
- f) All issues discussed in the Public Hearing / Consultations should be addressed and incorporated in the EIA/EMP report. Final EIA/EMP report should be submitted to the Ministry for Environmental

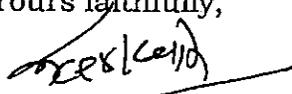


Clearance only after incorporating these issues before the expiry of validity of ToR.

- g) The ToR will remain valid for a period of 4 years from the date of issue of this letter for submission of EIA/EMP report along with public consultation. The ToR will stand lapsed on completion of 4 years in case final EIA/EMP is not submitted and the validity is not extended.
- h) In case of any change in the scope of the project such as capacity enhancement, change in submergence, etc., fresh scoping clearance has to be obtained by the project proponent.
- i) The PP should submit a copy of TEC of the DPR along with EIA/EMP report.
- j) Information pertaining to Corporate Environmental Responsibility and Environmental Policy shall be provided in the EIA/EMP Report as per this Ministry's OM No. J-11013/25/2014-IA-I dated 11.08.2014 (Reference as **Annexure-II**)
- k) The EIA/ EMP report must contain an Index showing details of compliance of all TOR conditions. the Index will comprise of page no. etc., vide which compliance of a specific ToR is available. It may be noted that without this index, EIA/ EMP report will not be accepted.
- l) In case the validity is to be extended, necessary application is to be submitted to Regulatory Authority before expiry of validity period together with an updated Form-I based on proper justification.

This has approval of the Competent Authority.

Yours faithfully,


(Dr. S. Kerketta)

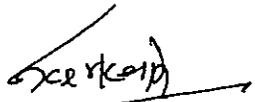
Director

Copy to:

1. The Secretary, Ministry of Water Resources, Shram Shakti Bhawan, Rafi Marg, New Delhi - 1.
2. The Principal Secretary (Irrigation), Government of Telangana, Secretariat, Hyderabad - 500 001.
3. The Secretary, Department of Environment & Forest, Government of Telangana, Secretariat Hyderabad - 500 022.
4. The Chief Engineer, Project Appraisal Directorate, Central Water Commission, Sewa Bhawan, R. K. Puram, New Delhi - 110 066.
5. The Addl. PCCF (C), Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), 1st and 2nd Floor, Handloom Expert Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai - 600 034.

(76)

6. The Member Secretary, Telangana State Pollution Control Board,
Paryavaran Bhawan, Industrial Estate, Sanath Nagar, Hyderabad.
7. Guard File.


(Dr. S. Kerketta)
Director

(4)

Annexure-I**TERMS OF REFERENCE FOR CONDUCTING ENVIRONMENT IMPACT ASSESSMENT STUDY FOR 'A' CATEGORY RIVER VALLEY PROJECTS AND INFORMATION TO BE INCLUDED IN EIA/EMP REPORT****(1) Scope of EIA Studies**

The EIA Report should identify the relevant environmental concerns and focus on potential impacts that may change due to the construction of proposed project. Based on the baseline data collected for three (3) seasons (Pre-monsoon, Monsoon and winter seasons), the status of the existing environment in the area and capacity to bear the impact on this should be analyzed. Based on this analysis, the mitigation measures for minimizing the impact shall be suggested in the EIA/EMP study.

(2) Details of the Project and Site

- General introduction about the proposed project.
- Details of project and site giving L.-sections of all U/S and D/S projects of River with all relevant maps and figures. Connect such information as to establish the total length of interference of Natural River and the committed unrestricted release from the site of diversion into the main river.
- A map of boundary of the project site giving details of protected areas in the vicinity of project location.
- Location details on a map of the project area with contours indicating main project features. The project layout shall be superimposed on a contour map of ground elevation showing main project features (viz, location of dam, Head works, main canal, branch canals, quarrying etc.) shall be depicted in a scaled map.
- Layout details and map of the project along with contours with project components clearly marked with proper scale maps of at least a 1:50,000 scale and printed at least on A3 scale for clarity.
- Existence of National Park, Sanctuary, Biosphere Reserve etc. in the study area, if any, should be detailed and presented on a map with distinct distances from the project components.
- Drainage pattern and map of the river catchment up to the proposed project site.
- Delineation of critically degraded areas in the directly draining catchment on the basis of silt Yield Index as per the methodology of All India Soil and Land Use Survey of India.
- Soil characteristics and map of the project area.
- Geological and seismo-tectonic details and maps of the area surrounding the proposed project site showing location of dam site and canal site.
- Remote Sensing studies, interpretation of satellite imagery, topographic sheets along with ground verification shall be used to develop the land use/land cover pattern of the study using overlaying mapping techniques viz. Geographic Information System (GIS), False Color composite (FCC) generated from satellite data of project area.
- Land details including forests, private and other land.

- Demarcation of snow fed and rain fed areas for a realistic estimate of the water availability.

(3) Description of Environment and Baseline Data

To know the present status of environment in the area, baseline data with respect to environmental components air, water, noise, soil, land and biology & biodiversity (flora & fauna), wildlife, socio-economic status etc. should be collected with 10 km radius of the main components of the project/site i.e. dam site and power house site. The air quality and noise are to be monitored at such locations which are environmentally & ecologically more sensitive in the study area. The baseline data should be collected for 3 seasons (Pre-Monsoon, Monsoon and Post Monsoon seasons). Flora/fauna in the catchment area and command area should be documented. The study area should comprise of the following:

- Catchment area up-to the darn site.
- Submergence Area
- Project area or the direct impact area should comprise of area falling within 10 km radius from periphery of reservoir, land coming under submergence and area downstream of dam

(4) Details of the Methodology

- The methodology followed for collection of base line data along with details of number of samples and their locations in the map should be included.
- Study area should be demarcated properly on the appropriate scale map.
- Sampling sites should be depicted on map for each parameter with proper legends.
- For forest classification, Champion and Seth (1968) classification should be followed.

(5) Methodology for collection of Biodiversity Data

- The number of sampling locations should be adequate to get a reasonable idea of the diversity and other attributes of flora and fauna. The guiding principles should be the size of the study area (larger area should have larger number of sampling locations) and inherent diversity at the location, as known from secondary sources (e.g. eastern Himalayan and low altitude sites should have a larger number of sampling locations owing to higher diversity).
- The entire area should be divided in grids of 5km X 5km preferably on a GIS domain. There after 25% of the grids should be randomly selected for sampling of which half should be in the directly affected area (grids including project components such as reservoir, dam, powerhouse, tunnel, canal etc.) and the remaining in the rest of the area (areas of influence in 10 km radius from project components). At such chosen location, the size and number of sampling units (e.g. quadrats in case of flora/transects in case of fauna) must be decided by species area curves and the details of the same (graphs and cumulative number of species in a tabulated form) should be provided in the EIA report. Some of the grids on the edges may not be completely overlapping with the study area boundaries. However these should be counted and considered for selecting 25% of the grids. The number of grids to be surveyed may come out as a

decimal number (i.e. it has an integral and a fractional part) which should be rounded to the next whole number.

- The conventional sampling is likely to miss the presence of rare, endangered and threatened (R.E.T.) species since they often occur in low densities and in case of faunal species are usually secretive in behavior. Reaching the conclusion about the absence of such species in the study area based on such methodology is misleading. It is very important to document the status of such species owing to their high conservation value. Hence likely presence of such species should be ascertained from secondary sources by a proper literature survey for the said area including referring to field guides which are now available for many taxonomic groups in India. Even literature from studies/surveys in the larger landscapes which include the study area for the concerned project must be referred to since most species from adjoining catchments is likely to be present in the catchments in question. In fact such literature from the entire state *can* be referred to. Once a listing of possible R.E.T. species from the said area is developed, species specific methodologies should be adopted to ascertain their presence in the study area which would be far more conclusive as compared to the conventional sampling. If the need be, modern methods like camera trapping can be resorted to, particularly for areas in the eastern Himalayas and for secretive/nocturnal species. A detailed listing of the literature referred to, for developing lists of R.E.T. species should be provided in the EIA reports.
- The R.E.T. species referred to in this point should include species listed in Schedule I and II of Wildlife (Protection) Act, 1972 and those listed in the red data books (BSI, ZSI and IUCN).

(6) Components of the EIA Study

Various aspects to be studied and provided in the EIA/EMP report are as follows:

A. Physical and Chemical Environment

(i) Geographical, Geological & Geophysical Aspects and Seismo-Tectonics:

- Physical geography, Topography, Regional Geological aspects and structure of the Catchment.
- Tectonics, seismicity and history of past earthquakes in the area. A site specific study of the earthquake parameters will be done. The results of the site specific earthquake design shall be sent for approval of the NCSDP (National committee of Seismic Design Parameters, Central water commission, New Delhi. for large dams.
- Landslide zone or area prone to landslide existing in the study area should be examined.
- Presence of important economic mineral deposit, if any.
- Justification for location & execution of the project in relation to structural components (dam height).
- Impact of project on geological environment.

(ii) Meteorology, Air and Noise:

- Meteorology (viz. Temperature, Relative humidity, wind speed/direction etc.) to be collected from nearest IMD station.

- Ambient Air Quality with parameters viz. suspended particulate matter (SPM), respirable suspended particulate matter (RSPM) i.e. suspended particulate matter <10 microns, sulphur dioxide (SO₂) and oxide of Nitrogen (NO_x) in the study area at 6 locations.
- Existing noise levels and traffic density in the study area at 6 locations.

(iii) Soil Characteristics

- Soil classification, physical parameters (viz., texture, porosity, bulk density and water holding capacity) and chemical parameters (viz. pH, electrical conductivity, magnesium, calcium, total alkalinity, chlorides, sodium, potassium, organic carbon, available potassium, available phosphorus, SAR, nitrogen and salinity, etc.) (6 locations).

(iv) Remote sensing and GIS Studies

- Generation of thematic maps viz., slope map, drainage map, soil map, land use and land cover map, etc. Based on these, thematic maps, an erosion intensity map should be prepared.
- New configuration map to be given in the EIA Report.

(v) Water Quality

- History of the ground water table fluctuation in the study area.
- Water quality for both surface water and ground water for (i) Physical parameters (pH, temperature, electrical conductivity, TSS); (ii) Chemical parameters (Alkalinity, Hardness, BOD, COD, NO₂, PO₄, Cl, SO₄, Na, K, -Ca, Mg, Silica, Oil & Grease, phenolic compounds, residual sodium carbonate); (iii) Bacteriological parameter (MPN, Total conform) and (iv) Heavy Metals (Pb, As, Fig, Cd, Cr-6, total Cr, Cu, Zn, Fe) (6 locations).
- Delineation of sub and micro-watersheds, their locations and extent based on the All India Soil and Land Use Survey of India (AISLUS), Department of Agriculture, Government of India. Erosion levels in each micro-watershed and prioritization of micro-watershed through silt yield index (SYI) method of AISLUS

B. Water Environment and Hydrology

- Hydro-Meteorology of the project viz. precipitation (snowfall, rainfall), temperature, relative humidity, etc. Hydro-meteorological studies in the catchment area should be established along-with real time telemetry and data acquisition system for inflows monitoring.
- Run off, discharge, water availability for the project, etc.
- Basin characteristics.
- Catastrophic events like cloud bursts and flash floods, if any, should be documented.
- For estimation of Sedimentation Rate, direct sampling of river flow is to be done during the EIA study. The study should be conducted for minimum 1 year actual silt flow rate to be expressed in ha-in km² year⁻¹.
- Sedimentation data available with CWC may be used to find out the loss in storage over the years.
- Set-up G&D monitoring station in the catchment area for collecting data during the investigation.
- Flow series, 10 daily with 90%, 75%, and 50% dependable years discharges.

- A table of 10 daily water discharge in 75% dependable year showing the intercepted discharge at the barrage, diversion for irrigation, environmental and other flow releases downstream of the barrage shall be included in the EIA report.
- Environmental flow release would be 20% of average of four consecutive months of 90% dependable year in lean season, 25% in non-monsoon & non-lean season and 30% in monsoon to be followed corresponding to 90%dependable year. A site specific study on minimum environment flow should be carried out
- Hydrological studies/data as approved by CWC shall be utilized in the preparation of ETA/EMP report. Actual hydrological annual yield may also be given in the report.
- A minimum of 1 km distance from the tip of the reservoir to the tail race tunnel should be maintained between upstream and downstream projects.

C Biological Environment

Besides primary studies, review of secondary data/literature published for project area on flora & fauna including RET species shall be reported in EIA/EMP report

(i) Flora

- Characterization of forest types (as per Champion and Seth method) in the study area and extent of each forest type as per the Forest Working Plan.
- Documentation of all plant species i.e. Angiosperm, Gymnosperm, Pteridophytes, Bryophytes (all groups). All species list should be provided.
- General vegetation profile and floral diversity covering all groups of flora including *lichens* and orchids. A species wise list may be provided.
- Assessment of plant species with respect to dominance, density, frequency, abundance, diversity index, similarity index, importance value index (WI), Shannon Weiner index etc. of the species to be provided. Methodology used for calculating various diversity indices along with details of locations of quadrates, size of quadrates etc. to be reported within the study area in different ecosystems.
- Existence of National park, Sanctuary, Biosphere Reserve etc in the study area, if any, should be detailed.
- Economically important species like medicinal plants, timber, fuel wood etc.
- Details of endemic species found in the project area.
- Flora under RET categories should be documented using International Union for the Conservation of Nature and Natural Resources (IUCN) criteria and Botanical Survey of India's Red Data list along-with economic significance. Species diversity curve for RET species should be given.
- Cropping pattern and Horticultural Practices in the study area.
- Biodiversity study shall be carried out by associating a reputed organization as per the list of such institutes is available on Moef & CC website.

(ii) Fauna:

- Fauna study and inventorisation should be carried out for all groups of animals in the study area. Their present status along with Schedule of the species.
- Information (authenticated) on Avi-fauna and wildlife in the study area.
- Status of avifauna their resident/ migratory/ passage migrants etc.
- Documentation of butterflies, if any, found in the area.

- Details of endemic species found in the project area.
- RET species-voucher specimens should be collected along-with GPS readings to facilitate rehabilitation. RET faunal species to be classified as per IUCN Red Data list and as per different schedule of Indian Wildlife (Protection) Act, 1972.
- Existence of barriers and corridors, if any, for wild animals.
- Compensatory afforestation to compensate the green belt area that will be removed, if any, as part of the proposed project development and loss of biodiversity.
- Collection of primary data on agricultural activity, crop and their productivity and irrigation facilities components.

D Aquatic Ecology

- Documentation of aquatic fauna like macro-invertebrates, zooplankton, phytoplankton, benthos etc.
- Fish and fisheries, their migration and breeding grounds.
- Fish diversity composition and maximum length & weight of the measured populations to be studied for estimation of environmental flow.
- Conservation status of aquatic fauna.
- Sampling for aquatic ecology and fisheries must be conducted during the seasons – Pre-monsoon (summer), monsoon and winter. Sizes (length & weight) of important fish species need to be collected and breeding and feeding grounds should be identified along the project site or in vicinity.

E Socio-Economic

- Collection of baseline data on human settlements, health status of the community and existing infrastructure facilities for social welfare including sources of livelihood, job opportunities and safety' and security of workers and surroundings population.
- Collection of information with respect to social awareness about the developmental activity in the area and social welfare measures existing and proposed by project proponent.
- Collection of information on sensitive habitat of historical, cultural and religious and ecological importance.
- The socio-economic survey/ profile within 10 km of the study area for demographic profile; Economic Structure; Developmental Profile; Agricultural Practices; Infrastructure, education facilities; health and sanitation facilities; available communication network etc.
- Documentation of demographic, Ethnographic, Economic Structure and development profile of the area.
- Information on Agricultural Practices, Cultural and aesthetic sites, Infrastructure facilities etc.
- Information on the dependence of the local people on minor forest produce and their cattle grazing rights in the forest land.
- List of all the Project Affected Families with their name, age, educational qualification, family size, sex, religion, caste, sources of income, land & house holdings, other properties, occupation, source of income, house/land to be acquired for the project and house/land left with the family, any other property, possession of cattle, type of house etc.
- In addition to socio-economic aspects of the study area, a separate chapter on socio-cultural aspects based upon study on Ethnography of the area should be provided.

(7) **Impact Prediction and Mitigation Measures**

The adverse impact due to the proposed project should be assessed and effective mitigation steps to abate these impacts should be described,

(i) **Air Environment**

- Changes in ambient and ground level concentrations due to total emissions from point, line and area sources.
- Effect on soil, material, vegetation and human health.
- Impact of emissions from DG set used for power during the construction, if any, on air environment.
- Pollution due to fuel combustion in equipment and vehicles
- Fugitive emissions from various source

(ii) **Water Environment**

- Changes in surface and ground water quality
- Steps to develop pisci-culture and recreational facilities
- Changes in hydraulic regime and downstream flow.
- Water pollution due to disposal of sewage
- Water pollution from labour colonies/ camps and washing equipment.

(iii) **Land Environment**

- Adverse impact on land stability, catchment of soil erosion, reservoir sedimentation and spring flow (if any) (a) due to considerable road construction / widening activity (b) interference of reservoir with the inflowing stream (c) blasting_ for commissioning of HRT, TRT and some other structures.
- Changes in land use / land cover and drainage pattern
- Immigration of labour population
- Quarrying operation and muck disposal
- Changes in land quality including effects of waste disposal
- River bank and their stability
- Impact due to submergence.

(iv) **Biological Environment**

- Impact on forests, flora, fauna including wildlife, migratory avi-fauna, rare and endangered species, medicinal plants etc.
- Pressure on existing natural resources
- Deforestation and disturbance to wildlife, habitat fragmentation and wild animal's migratory corridors
- Compensatory afforestation-identification of suitable native tree species for compensatory afforestation and green belt.
- Impact on fish migration and habitat degradation due to decreased flow of water
- Impact on breeding and nesting grounds of animals and fish.

(v) **Socio-economic aspects**

- Impact on local community including demographic profile.
- Impact on socio-economic status
- Impact on economic status.
- Impact on human health due to water / vector borne disease

- Impact on increase traffic
- Impact on Holy Places and Tourism
- Impacts of blasting activity during project construction which generally destabilize the land mass and leads to landslides, damage to properties and drying up of natural springs and cause noise pollution will be studied. Proper record shall be maintained of the baseline information in the post project period.
- Positive and negative impacts likely to be accrued due to the project are listed.

(8) **Environmental Management Plans**

- **Catchment Area Treatment (CAT) Plan** should be prepared micro-watershed wise. Identification of free draining/ directly draining catchment based upon Remote Sensing and Geographical Information System (GIS) methodology and Sediment Yield Index (SYI) method of SLUSOI coupled with ground survey. Areas or watersheds falling under 'very severe' and 'severe' erosion categories are required to be treated. Both biological as well as engineering measures should be proposed in consultation with State Forest Department. Year-wise schedule of work and monetary allocation should be provided. Mitigation measures to check shifting cultivation in the catchment area with provision for alternative and better agricultural practices should be included.
- **Command Area Development (CAD) Plan** giving details of implementation schedule with a sample CAD plan.
- **Compensatory Afforestation** shall be prepared by the State Forest Department in lieu of the forest land proposed to be diverted for construction of the project as per the Forest (Conservation) Act, 1980. Choice of plants for afforestation should include native and RET species, if any.
- **Biodiversity and Wildlife Conservation and Management Plan** for the conservation and preservation of rare, endangered or endemic floral/ faunal species or some National Park/Sanctuary/ Biosphere Reserve or other protected area is going to get affected directly or indirectly by construction of the project, then suitable conservation measures should be prepared in consultation with the State Forest Department.
- **Resettlement and Rehabilitation (R&R) Plan** need to be prepared with consultation of the project affected families and the State Government: Detailed budgetary estimates are to be provided. Resettlement site should be identified. The plan will also incorporate community development strategies. *Land acquisition for the project whose land is to be acquired should be suitably compensated in accordance with the law of the land and prevailing guidelines. R&R Plan is to be formulated as per new Act, 2013 which came into force w.e.f. 1.1.2014.*
- **Green Belt Development Plan** along the periphery of the reservoir, approach roads around the colonies and other project components, local plant species must be suggested with physical and financial details. Local plant species suitable for greenbelt should be selected.
- **Fisheries Conservation and Management Plan** – Fish fauna inhabiting the affected stretch of river, a specific fisheries management plan should be prepared for river and reservoir. If any migratory fish species is getting affected then the migratory routes, time/season of upstream and downstream migration, spawning grounds etc will be discussed in details.

- **Reservoir Rim Treatment Plan** for stabilization of land slide/ land slip zones, if any, around the reservoir periphery is to be prepared based on detailed survey of geology of the reservoir rim area. Suitable engineering and biological measures for treatment of identified slip zones to be suggested with physical and financial schedule.
- **Muck Disposal Plan** suitable sites for dumping of excavated materials should be identified in consultation with State Pollution Control Board and State Forest Department. All muck disposal sites should be minimum 30 m away from the HF of river. Plan for rehabilitation of muck disposal sites should also be given. The L-section/cross section of muck disposal sites and approach roads should be given. The plan shall have physical and financial details of the measures proposed.
- **Plan for Restoration of quarry sites** and landscaping of colony areas, working areas, roads etc. Details of the coarse/fine aggregate/clay etc. required for construction of the project and the rock/clay quarries/river shoal sites identified for the project should be discussed along-with the engineering and Biological measures proposed for their restoration with physical and financial details.
- **Study of Design Earthquake Parameters:** A site specific study of earthquake parameters should be done. Results of the site specific earthquake design parameters should be approved by National Committee of Seismic Design Parameters, Central Water commission (NCSDP), New Delhi.
- **Dam Break Analysis and Disaster Management Plan** The outputs of dam break model should be illustrated with appropriate graphs and maps clearly bringing out the impact of Dam Break scenario. The action plan will include Emergency Action and Management plan including measures like preventive action notification, warning procedure and action plan for co-ordination with various authorities.
- **Water, Air and Noise Management Plans** to be implemented during construction and post-construction periods.
- Mitigation measures due to blasting on the structures in the vicinity
- **Groundwater management plan**
- **Public Health Delivery Plan** including the provisions of drinking water supply for local community.
- **Sanitation and Solid waste management plan** for domestic waste from colonies and labour camps etc.
- **Local Area Development Plan** to be formulated in consultation with the Revenue Officials and Village Panchayats. Local skill development schemes should be given. Details of various activities undertaken along with its financial outlay should be provided.
- Environmental safeguards during construction activities including Road Construction.
- **Energy Conservation Measures**
- **Environmental Monitoring Programme** with physical & financial details covering all the aspects of EMP. A summary of cost estimates for all the plans, cost of implementing all the Environmental Management Plans.

- (9) In the EMP, please include a sample CAD plan for a distributary outlet command. Such plan is to show the alignment of irrigation and drainage channels. The components of OFD works to be undertaken may be clearly mentioned along with a time schedule for their completion vis-&-vis the progress of irrigation development.

Additional TOR

- i. The scheme in its first phase envisages lifting of 90 TMC of floodwater in 60 days during the flood season from the foreshore of the Srisaïlam project on Krishna river at Yellur village through five separate stages, ending at K.P. Laxmidevipally village. Therefore, water availability analysis at Yelluru village (point of drawl) during monsoon season is to be submitted to ascertain sufficiency of water available.
- ii. As the area is on fluoride affected zone, therefore, provisions should also be made to recharge the groundwater through proposed reservoirs to dilute fluoride levels.
- iii. Groundwater be treated for removal of fluoride and then the treated water be supplied to the villagers for drinking purposes.
- iv. Provision of e-flow should be ensured for the sustenance of aquatic life in the downstream river.
- v. Land acquired for the project shall be suitably compensated in accordance with the law of the land with the prevailing guidelines.
- vi. Though, total power requirement has been provided, but its firm linkage is to be supported with documents.
- vii. Proof of application for diversion of forestland for non-forest purpose will be submitted to the Ministry within one month, if any.
- viii. Information on species composition in particular to fish species from any previous study/literature should be included.
- ix. The clearance from Standing Committee of NBWL under the Wildlife (Protection) Act, 1972 should be obtained, as applicable.
- x. Wildlife Conservation plan be prepared for the area located within the project and implemented by the project proponent in consultation with the State Forest Department. Wildlife Conservation plan also to be prepared for the impacted area due to construction of the project falling outside the project area and implemented by the local state Forest Department.
- xi. Solid waste management should be planned in details. Land filling of plastic waste shall be avoided and instead proposal for various uses may be proposed in the revised EIA/EMP report.
- xii. Resettlement & Rehabilitation Plan should be implemented as per the prevail guidelines of the Govt. of India .
- xiii. Skill mapping be undertaken for the youths of the affected project area and based on the skill mapping, necessary trainings to the youths be provided for their appropriate engagements in the Project

Annexure - II

No.J-11013/25/2014-IA.I
Government of India
Ministry of Environment & Forests

Indira Paryavaran Bhawan,
Jor Bagh Road, Ali Ganj,
New Delhi-11003

Dated the 11th August, 2014

OFFICE MEMORANDUM

Subject: Environment sustainability and CSR related issues-guidelines

The Environment Impact Assessment (EIA) Notification 2006, issued under the Environment (Protection) Act 1986, as amended from time to time, prescribes the process for granting prior environment clearance (EC) in respect of certain development projects / activities listed out in the Schedule to the notification.

2. Sustainable development has three components, viz., social, economic and environmental. All the three components are closely inter-related and mutually re-enforcing. Considering this, the general structure of EIA document, under Appendix-III to the notification, prescribes inter-alia public consultation, social impact assessment and R&R action plan besides environment management plan (EMP).

3. It is noticed that while there is clarity on the guidelines on EMP, as regards sustainability related issues, different formulations have been prescribed in the conditions in EC letters for the projects under different sectors listed out in Schedule to the EIA Notification, 2006. Thus, there is a need to issue guidelines on the subject.

4. Section 135 of the Companies Act, 2013 deals with corporate social responsibility and Schedule-VII of the Act lists out the activities which may be included by companies in their CSR Policies. The activities relating to "ensuring environmental sustainability", are listed in this schedule. Further, Ministry of Corporate Affairs has also notified the Companies (Corporate Social Responsibility Policy) Rules, 2014.

5. The concept of CSR as provided for in the Companies Act, 2013 and covered under the Companies (Corporate Social Responsibility Policy) Rules, 2014 comes into effect only in case of companies having operating projects and making net profit as also subject to other stipulations contained in the aforesaid Act and Rules. The environment clearance given to a project may involve a situation where the concerned company is yet to make any net profit and / or is not covered under the purview of the aforesaid Act and Rules. Obviously, in such cases, the provisions of aforesaid Act and Rules will not apply.

6. The matter has been further examined in the Ministry of Environment Forests & Climate Change (MoEF&CC). It has been decided that in respect of valid concerns expressed during the public consultations, mitigation issues emerging from social impact assessment and R&R Plan, the project proponents, in EIA / EMP report will clearly state the activity-wise cost involved (both capital as well as recurring costs), the phasing of these activities along with costs and also as to how such expenditure would be met. The costs and the timelines for various activities as prepared by the project proponent may be looked into by the concerned Expert Appraisal Committee (EAC) for their reasonableness and appropriate recommendations in the matter reflected in the minutes of EAC meeting. In case these activities (or some of these activities) are proposed to be covered by the project proponent under CSR activities, the project proponent should commit providing for the same. In either case, the position regarding the agreed activities, their funding mechanism and the phasing should be clearly reflected in the EC letter.

7. The obligation on part of the project proponents, as mentioned in para 5 above, should be stated at the TOR stage itself as one of the TORs for the project.

8. All Sectoral EACs will follow the aforesaid procedure on environment sustainability and CSR related issues while appraising the projects and do away with the existing practices being followed on the subject, if any.

9. These guidelines will apply mutatis mutandis to SEACs/SEIAAs.

10. This issues with the approval of the Component Authority.

(Signature)
(Dr. Satish C. Garkoti)
Scientist 'F'

To

1. All the Officers of IA Division
2. Chairpersons / Member Secretaries of all the SEIAAs / SEACs
3. Chairman, CPCB
4. Chairpersons / Member Secretaries of all SPCBs / UTPCCs

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19/8/19